

<i>Sl. No.</i>	<i>Name of the Party</i>	<i>Quantity Ordered</i>
04	M/S North India Boot Factory, Agra	5,000 pairs
05	M/S New Advance Shoe Factory, Agra	5,000 pairs
		65,000 pairs

Medicinal Plants

2361. DR. LAXMINARAYAN PANDEYA:
DR. A.K. PATEL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "1,500 plants facing extinction" appearing in the Sateman dated January 10, 1993;

(b) if so, the reaction of the Government thereto; and

(c) the steps taken to conserve such medicinal plants and to popularise their cultivation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c). State Governments and concerned autonomous bodies have been requested to take steps for promotion and reservation of such medicinal plants. Financial assistance has also been provided to Government/Semi-Government organisations for this purpose.

Ministry of Environment and forests have also initiated steps for collecting data, propagation and restriction of commercial exploitation of these medicinal plants.

Control of Anaemia

2362. SHRI SYED SHAHABUDDIN:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the Government have taken note of the research report from the National Institute of Nutrition, Hyderabad that 50-70 per cent of pregnant women and pre-school children suffer from anaemia ; and

(b) if so, the steps taken by the Government to reduce the level of anemia among various sections of the population which have been identified as vulnerable?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir. The report relates to a survey conducted by the Institute in 1989.

(b) Government is implementing a programme which, inter-alia, focusses on promoting the consumption of food items rich in iron, provision of iron and folate tablets to pregnant women and children upto 5 years of age. A phased programme for fortification of salt with iron is also being undertaken.

*Translations***Coal Projects in Collaboration with Erstwhile Soviet Union**

'2363. DR. LAL BAHADUR RAWAL :
Will the Minister of COAL be pleased to state:

(a) whether many coal projects were decided to be set up in the country in collaboration with the erstwhile Soviet Union and these projects are still under construction;

(b) if so, the names of these projects and the nature of assistance offered by the erstwhile Soviet Union for their construction;

(c) whether after disintegration of Soviet Union the construction work of these projects is laying incomplete;

(d) whether the Government have made efforts to explore the possibilities of alternative sources to complete these projects;

(e) if so, the details thereof and the total expenditure incurred on these projects upto February, 1993; and

(f) the estimated additional amount required to complete these projects?

THE MINISTER OF STATE OF THE MINISTRY OF COAL : (SHRI AJIT PANJA):

(a) and (b). The following four major projects were taken up for implementation with assistance of erstwhile Soviet Union :-

- (i) Khadia Opencast (Northern Coalfields Ltd.)
- (ii) Nigahi Opencast (Northern Coalfields Ltd.)
- (iii) Jhanjra Underground (Eastern Coalfields Ltd.)
- (iv) Modernisation of Pathardrin Washery (Bharat Coking Coal Ltd.)

The above projects are presently under implementation. The nature of assistance which was proposed to be given by the

erstwhile Soviet Union was mainly in the form of supply of equipment and rendering technical assistance during installation and operation of the equipment.

(c) The disintegration of the erstwhile Soviet Union had created certain uncertainties in the supply of equipment, as well as spare parts for Soviet manufactured equipment. However, it is not likely to have any serious adverse effect on the implementation of these on-going projects as negotiations have been/are being held with the concerned Russian Organisation.

(d) to (f). The following intermediate steps have been/are being taken to ensure the smooth working of these projects:

- (i) Major assemblies/sub-assemblies of Soviet manufactured equipment are being planned to be replaced with indigenously manufactured assemblies.
- (ii) Indigenisation of spare parts to the extent possible is being undertaken.
- (iii) Direct contacts with the manufacturers are being made to obtain critical spares instead of limiting it to the Trading houses of Russia.
- (iv) Parallel arrangements for procuring future equipment for these projects from other sources are also being made, as felt necessary.

The total amount reported to have been spent on these projects so far till February, 1993 and the further estimated amount required for completing these projects is given as under :

(Rs. in crores)

<i>Project</i>	<i>Total amt. (Prov.) reported to have been spent on the Project (till Feb. '93)</i>	<i>Estimated further amt. required for completing the project</i>
i) Khadia Opencast Project. Northern Coalfields Ltd.	433.61	155.14
ii) Nigahi Opencast Project. Northern Coalfields Ltd.	349.76	248.17
iii) Jharia Underground Project. Northern Coalfields Ltd.	215.76	409.30
iv) Patherdih Washery (Modernisation). Bnarat Coking Coal Ltd.	8.49	20.94

*[English]***Genetic Disorders**

2364. SHRI SANAT KUMAR MANDAL:
Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether several diseases and disorders are connected to genetic disorders;

(b) if so, the details thereof;

(c) whether the Government have formulated any action plan to boost research on genetic disorders; and

(d) if so, the details?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Major ailments arising out of genetic disorders are Haeng hillo, malecular dystrophy, Down's Syndrome/Mysistic Kindey etc.

(c) and (d). The Indian Council of

Medical Research has established a genetic Medical Research Centre for this purpose.

Import of Crude Oil

2365. SHRI MADAN LAL KHURANA:
SHRI M.V.V.S. MURTHY:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the quantity of crude oil estimated to be imported during 1993-94 and the extent to which it is higher than 1992-93;

(b) the reasons for higher import this year.

(c) whether oil import is going to cost much more this year; and

(d) the steps taken to increase the production of crude oil and to improve the functioning of the refineries to save import bill?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATU-

RAL GAS ICAPTAIN SATISH KUMAR SHARMA: (a) to (c). The import of crude oil will be in accordance with the approved Oil Economy Budget for the year 1993-94. The value of imports will depend upon the total quantity and prevalent international market price.

(d) A number of oil and gas field development projects are being implemented to enhance production of crude oil and natural gas. Government have also offered certain oil/gas fields for development by private companies. Efforts are being made to increase the refining capacity by taking up expansion of existing refineries and by setting up of new grass root refineries.

Aluminium Plant of Nalco

2366. **SHRI DHARMA BHIKSHAM**: Will the Minister of MINES be pleased to state:

(a) whether the Union Government have abandoned the Aluminium Project of NALCO for Andhra Pradesh; and

(b) if so, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (**SHRI BALRAM SINGH YADAV**): (a) National Aluminium Company Limited (NALCO) have not submitted any proposal for setting up an Aluminium Project in Andhra Pradesh.

(b) Does not arise.

Theft Cases in IIT, Delhi

2367. **DR KRUPA SINDHU BHOI**: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any cases of theft and beating of faculty members and staff of the Indian Institute of Technology, Delhi have

came to the notice of the Government recently;

(b) if so, the details thereof; and

(c) the corrective measures taken/being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (**SHRI P.M. SAYEED**): (a) The Delhi Police has reported that no such incident has come to their notice.

(b) and (c). Do not arise.

Expansion of Sponge Iron Capacity

2388. **SHRI SUBASH CHANDRA NAYAK**: Will the Minister of STEEL be pleased to state:

(a) whether the Government propose to develop and expand sponge iron capacity during Eighth Plan;

(b) if so, the number of sponge iron are units proposed to be set up during the said plan period, State-wise; and

(c) the places identified for those units in each State?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (**SHRI SONTOSH MOHAN DEV**): (a) to (c). The sponge iron industry has been exempted from the requirements of compulsory licensing. Government approval is not required for setting sponge iron plant in the private sector except where these are proposed to be set up within 25 Kms. of a city with a population of more than ten lakhs according to 1991 census.

At present the installed capacity of manufacture of sponge iron in the country is around 1.8 million tonnes. Twelve new sponge iron projects and two expansion

projects with a capacity of 4.5 million tones are under implementation. The State-wise

break-up of their capacities and plant locations are given below:-

<i>State</i>	<i>Capacity (in lakh tonnes)</i>	<i>Location of plants</i>
Andhra Pradesh	0.60	Nalgonda near Hyderabad (one Unit)
Bihar	1.50	Chandi, Singhbhum (One Expansion project)
Maharashtra	23.50	Bhandara (One expansion project) & Raigd (Three new projects)
Madhya Pradesh	11.10	Raigarh (One project), Bilaspur (Two projects) & Raipur (Three projects).
Tamil Nadu	00.30	Sasem (One project)
Uttar Pradesh	08.00	Jagdishpur, District Sultanpur (One project).
Total	45.00	

Rajiv Gandhi Memorial Leprosy Training Centre

2369. SHRI UDDHAB BARMAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the steps taken by the Government to improve the training in Rajiv Gandhi Memorial Leprosy Training Centre, Boko in Assam;

(b) the number of persons trained dur-

ing last three years in this Centre; and

(c) the fund allocated to the training centre during each of the last three years?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKAR-ANAND): (a) to (c). This is a State Government Institution which is being assisted under the National Leprosy Eradication Programme for training of leprosy workers as per the following pattern:-

- | | |
|----------------------------|---|
| 1. Non-recurring | Rs. 0.85 lakhs. |
| 2. Recurring (per annum) | Rs. 1.37 lakhs. |
| 3. Stipend to the trainees | @ Rs. 800/-
to Medical Officers and Rs. 620/- to other categories like non-medical Supervisors, Laboratory Technicians, Physio-Technicians and para-medical workers. |

As per information available 402 workers have been trained so far.

Pharat Gold Mines Limited

2370. SHRIMATI VASUNDHARA RAJE: Will the Minister of MINES be pleased to state:

(a) whether the Bharat Gold Mines Limited has been declared sick;

(b) if so, the reasons therefor; and

(c) the steps taken to improve its performance?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (b). The Board for Industrial and Financial Reconstruction (BIFR), during its hearing on 28.8.92, have declared Bharat Gold Mines Limited to be a sick Industrial Company as per Section 3(1) (D) of the Sick Industrial Companies (Special Provision) Act, 1985 due to erosion of its net worth and recurrence of cash losses in the last two consecutive years.

(c) BIFR is yet to finalise its recommendations about this Company. However, in the meantime the Company in order to cut down its losses, has been making efforts to increase its productivity, and reduce the cost of production through various measures of economy.

Scholarships by Bureau of Police Research and Development

2371. SHRI RAJAGOPALAN SRIDHARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether scholarships have been offered by the Bureau of Police Research and Development for 1993;

(b) if so, the details thereof;

(c) when the Scholarship Scheme was

introduced; and

(d) the number of scholars benefited so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). Under Fellowship Schemes for Post-Graduate work in Forensic Science and for doctoral work in Criminology and Police Science administered by the Bureau of Police Research and Development, no fresh fellowship has been awarded for the year 1993.

(c) and (d). the details of two scholarships being administered under BPR&D are as follows:

(i) Fellowship Scheme for Post Graduate work in Forensic Science in existence since 1970-71. Scholarship provided to 157 scholars so far.

(ii) Fellowship Scheme for Doctoral Work in Criminology and Police Science in existence since 1986-87. Scholarship provided to 30 scholars since its inception.

Alleged Hoisting of Black Flats

2372. SHRI MOHAN RAWALE: SHRI RAM PUJAN PATEL: DR. P. R. GANGWAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether same persons in Delhi and Uttar Pradesh observed the Republic Day, 1993 as black day and hoisted black flags on certain buildings and led a black day march;

(b) if so, the details thereof;

(c) whether observance of the Republic Day as 'black day' is treated as an anti-national act; and

(d) if so, the action taken/proposed to be taken against the those responsible for such an anti-national act?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED) : (a) and (b). Yes, Sir. In response to a call given by All India Babri Masjid Action Committee to boycott Republic Day Cal celebration, some Muslims under the leadership of Shahi Imam, Jama Masjid, took out a protest march from Shahi Gate, Mama Masjid to Ambedkar Stadium, Delhi Gate to demand rebuilding of Babri Masjid at the same place. Black flags were also hoisted on roof-tops of houses, shops and Jama Masjid, Delh.

(c) and (d). The Delhi Police has reported that about 3500 protesiers were detained under section 65 of Delhi Police Act. They were released later on.

Ancillary Units at Visakhapatnam Steel Plant

2373. SHRI M.V.V.S. MURTHY: Will the Minister of STEEL be pleased to state :

(a) the number of existing ancillary units at Visakhapatnam Steel Plant;

(b) whether the Government propose to establish more ancillary units; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) : (a) to (c). A Task Force with representatives of Govt. of Andhra Pradesh, Andhra Pradesh Industrial Development Corporation, Industrial Development Bank of India, Industrial Finance Corporation of India and Visakhapatnam Steel Plant (VSP) has been constituted to promote ancillary industries for the steel plant. On the recom-

mendations of the Task Force, Visakhapatnam Steel Plant has sanctioned 24 ancillary units and 46 dependent units. Out of these, 7 ancillary units and 8 dependent units have been commissioned. The remaining units have not yet come up because of lack of interest/inability to mobilise funds by the entrepreneurs. The Central/ State Govt. and VSP do not set up ancillary units. The entrepreneurs interested in setting up such units can apply to the Task Force in accordance with the prescribed procedure.

[Translation]

Women Battalions in CRPF

2374. SHRIMATI BHAVNA CHIKHLIA: SHRI SATYA DEO SINGH:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal to raise one more women battalion in the Central Reserve Police Force:

(b) if so, the time by which the final decision is likely to be taken in this regard; and

(c) the number of women battalions in this force at present?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). There is at present one Mehila battalion in CRPF. A proposal to raise another battalion in CRPF comprising largely women personnel is under consideration.

Agreement between Engineers India Ltd. and British Company

2375. SHRI JANARDAN MISRA : SHRI ARVIND TRIVEDI:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Engineers India Ltd. have recently entered into an agreement with a British Company ;

(b) if so, the salient features thereof;

(c) the time by which it is likely to be implemented ; and

(d) the products which could be exported under the agreement ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) Yes, Sir.

(b) The joint venture to be set up in U.K. would undertake basic detailed engineering studies and services relating to procurement, inspection, construction, quality assurance, management of projects etc., mainly in the hydrocarbons sector in the countries specifically agreed to by the two promoters.

(c) The proposed company will be incorporated after approval by the Government.

(d) The proposed company does not envisage manufacture of any product for export.

(English)

Additional Kerosene to Bihar

2376. SHRI GEORGE FERNANDES: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :-

(a) whether the Union Government have received any representation from the Bihar Industries Association for allocation of additional kerosene to the industries in Bihar;

(b) if so, the details thereof; and

(c) the action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR

SHARMA): (a) Yes, Sir.

(b) and (c). This Ministry makes only bulk allocation of SKO amongst various States/UTs. The distribution of SKO among various consumers within a particular State/UT is the responsibility of that State Government/UT Administration. No separate allocation of SKO is made by this Ministry for the industrial sector of any State/UT.

Recruitment in Bhilai Steel Plant

2377. SHRI CHANDULAL CHANDRAKAR: Will the Minister of STEEL be pleased to state:

(a) whether any preference is being given to sportsmen and artists in requirement in the Bhilai Steel Plant;

(b) if so, the details thereof; and

(c) the number of sportsmen and artists recruited during each of the last three years?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) and (b). No preference is being given to sportsmen and artists in general recruitment in Bhilai Steel Plant. However, while assessing the overall personality of candidate his/her achievement in the field of sports/culture is taken into account.

(c) According to Steel Authority of India Limited, during the last three years, 24 sportsmen and three artists have been recruited during the year 1991 from areas in and around Bhilai.

Overcharging of Fare

2378. SHRI BAPU HARI CHAURE:
SHRI B. DEVARAJAN:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Government have received complaints regarding misbehaviour/overcharging of fare by Scooter/Taxi driv-

ers in Delhi;

(b) if so, the details of such complaints received during each of the last three years; and

(c) the action taken against the guilty persons?

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRIP.M. SAYEED): (a) Yes, Sir.

(b) and (c). The number of complaints regarding misbehaviour/overcharging of fare by scoter/taxi drivers in Delhi received and action taken against the guilty persons during the years 1990, 1991 and 1992 is as under :-

		1990		1991		1992	
		TSR/Taxi		TSR/Taxi		TSR/Taxi	
Complaints: Total No. of complaints received for refusals/overcharging/misbehaviour		5886	286	3352	725	2545	235
Action Taken							
2. Permits suspended by Traffic Police		1026	-	37	-	-	-
3. Permit, recommended to STA for suspension		-	52	821	12	-	5
4. Challaned in the Court		4860	234	2494	716	254	230

[Translation]

Purchase of coal by Ex-Servicemen Organisations from CIL

2379. SHRIMATI SHELLA GAUTAM:
SHRI RAJESH KUMAR:

Will the Minister of COAL be pleased to state:

(a) whether there are some Ex-service-men organisation engaged in coal trade with the Coal India Ltd.

(b) if so, the details of such organisations which had purchased coal from the Coal India Ltd, during each of the last two years on priority basis;

(c) whether any irregularity in allotting coal to these organisations has come to the notice of the Government; and

(d) if so, the steps being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). Coal India Ltd. allots coal to actual users based on their linkage and sponsorships etc. Some coal is allotted to small dump holders for meeting requirements of households/very small consumers. War weidows and handicapped Ex-service-men are also allotted 50 maetric tonnes of coal/month on a year to year basisx for trading purpose based on the recommendations of concerned Directortes of Resette

ment/Sanik Welfare respectively. Moreover coal is being released without any linkage/ sponsorships from identified collieries under Liberalised Sale Schemes Recently Coal India Ltd. have also evolved a scheme to release coal on regular basis to Wholesale Traders under Liberalised Sale Scheme. On the basis of a reference received from Ministry of Defence, Ministry of Coal have advised Coal India Ltd. to consider the applications of ex-servicemen and their organisations under this scheme for Wholesale trade. The scheme is yet to be operationalised.

(c) and (d). Such complaints have not come to the notice of Government recently. However specific complaints if any are looked into by the Coal Complaints for suitable action.

Export of coal by Eastern Mining Ltd.

2380. SHRI N.K. BALIYAN:
DR. RAMKRISHANA KUSMARIA:

Will the Minister of COAL be pleased to state:

(a) whether the Government have permitted Eastern Mining Limited to export coal;

(b) if so, the details thereof; and

(c) the annual coal mining capacity of this company and the details of the agreement reached between this company and the Government?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c). Coal is a major mineral included in the First Schedule of Mines & Minerals (Regulation & Development) Act. For minerals listed in the First Scheduled prior approval of Central Govt. is required before a mining lease can be granted. No such approval has been given by Ministry of Coal

in favour of Estern Mining Limited. Any exports of coal by this company will have to conform to the conditions imposed on such exports by Ministry of Commerce. Under the existing provision such exports of Meghalaya Coal are subject to realisation of Minimum Export Price.

[English]

Sub-siding of Lands over Coal Mines

2381. SHRI HANNAN MOLLAH: Will the Minister of COAL be pleased to state :

(a) whether the attention of the Government has been drawn to the massive sub-siding of lands over the coal mines in Raniganj of West Bengal;

(b) if so, the details thereof; and

(c) the steps the Government have taken to protect these areas are compensate the people?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c). Government is aware of the incidences of subsidences at Narsamunda, Madhusudanpur and Dhandadih (Harishpur) areas of Raniganj Coalfield in West Bengal during the year 1992. Out of these three incidences, one was planned subsidence due to depillaring by caving. There was no injury to any person on surface in any of these incidences through a few dwellings were reportedly affected in Madhusudanpur. Persons affected were shifted by the coal company to temporary accommodation and provided with relief measures including free food. In Dhandadih, residents in the danger zone were shifted to temporary accommodation as a precautionary measure and provided with relief measures including food as a gesture of goodwill.

Some of the other steps being taken to deal with the problem of subsidence in Raniganj Coalfield are given below:

- i) Since there is no proven technology for stabilisation of inaccessible water logged workings, an innovative technology of hydro-pneumatic stowing is being given trial in an area near Raniganj Township.
- ii) An Apex Monitoring Committee has been constituted by Coal India Limited with representatives of Government of West Bengal, Directorate General of Mines Safety, Central Mining Research Station, Central Mine Planning and Design Institute, Eastern Coalfields Limited, local representatives etc., for examination of unsafe areas. The Committee has completed the survey and has declared certain localities in Raniganj Coalfield as unsafe for habitation.

Central Mine Planning and Design Institute has taken up formulation of scheme for dealing with each unsafe locality subject to availability of funds.

- iii) Mining operations are carried out in conformity with rules and regulations and strictly as per conditions laid down by the Director General of Mines Safety.
- iv) Regular follow-up and liaison with the District authorities is maintained for evacuation of people from areas declared unsafe.

Supply of Coal from Kathore Coal Field

2382. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COAL be pleased to state:

(a) whether the Government have agreed to supply coal from Kathora coal field of Bihar to Farakka Thermal Power Station;

(b) if so, the quantity of coal proposed to be supplied to this thermal power station;

(c) whether the Government also signed any agreement with an American Company regarding supply of coal; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (c). No Sir.

(b) and (d). Do not arise.

[Translation]

Tuberculosis Patients

2383. SHRI RAJENDRA AGNIHOTRI: SHRI JANARDAN MISRA : DR. A.K. PATEL :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the total number of tuberculosis patients in the country, State-wise;

(b) the number of deaths reported in each State due to this disease during 1992;

(c) the reasons for the rapid increase in incidence of this disease; and

(d) the steps taken/proposed to be taken for effective control of this disease?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (c). The estimated number of Tuberculosis patients in the country in 1.5% of the population in each state. Incidence is related to number of sputum positive cases

which is presently stable. Information of reported deaths is given in the enclosed Statement.

(d) Outlay under the National Tuberculosis Programme has been increased from Rs. 13.50 crores in 1991-92 to Rs. 29.00 crores in 1992-93 to enable better coverage.

STATEMENT

No. of deaths due to T.B. reported in each State/U.T. during 1991-92 (as reported by C.B.H.I.)

<i>S.No.</i>	<i>Name of State /U.T.</i>	<i>Deaths reported.</i>
1.	Andhra Pradesh	1105
2.	Arunachal Pradesh	31
3.	Assam	88
4.	Bihar	-
5.	Goa	4
6.	Gujarat	228
7.	Haryana	308
8.	Himachal Pradesh	227
9.	Jammu & Kashmir	0
10.	Karnataka	560
11.	Kerala	317
12.	Madhya Pradesh	313
13.	Maharashtra	1053
14.	Manipur	0
15.	Meghalaya	12
16.	Mizoram	59

<i>S.No.</i>	<i>Name of State /U.T.</i>	<i>Deaths reported.</i>
17.	Nagaland	0
18.	Orissa	1541
19.	Punjab	167
20.	Rajasthan	190
21.	Sikkim	27
22.	Tamil Nadu	326
23.	Tripura	0
24.	Uttar Pradesh	227
25.	West Bengal	327
26.	Andaman & Nicobar Islands	46
27.	Chandigarh	57
28.	Dadra & Nagar Haveli	1
29.	Daman & Diu	10
30.	Delhi	1533
31.	Lakshadweep	0
32.	Pondicherry	16
TOTAL		8773

[English]

Primary Health Centres and Sub Centres

2384. DR. SUDHIR RAY :
SHRI SURYA NARAYAN YADAV :
SHRI PURNA CHANDRA MALIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the number of the Primary Health Centres and Medical Sub-Centres opened in rural areas during 1992-93, State/UT-wise ; and

(b) the number of Primary Health Centres and Medical Sub-Centres proposed to be

opened during Eighth Five Years Plan, State/UT-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKAR-ANAND): (a) to (b). Statements I and II are annexed.

STATEMENT-I

STATE-WISE TARGETS FIXED BY PLANNING COMMISSION FOR OPENING OF SUB-CENTRES AND PRIMARY HEALTH CENTRES DURING THE EIGHTHS PLAN.

<i>S.No.</i>	<i>State /U.T.</i>	<i>Sub-Centres</i>	<i>Primary Health Centres</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	Andhra Pradesh	165	300
2.	Arunachal Pradesh	100	15
3.	Assam	80	245
4.	Bihar	3260	1078
5.	Goa	10	2
6.	Gujarat	-	82
7.	Haryana	-	-
8.	Himachal Pradesh	-	67
9.	Jammu & Kashmir	800	95
10.	Karnataka	1000	300
11.	Kerala	1556	72
12.	Madhya Pradesh	1277	620
13.	Maharashtra	800	100
14.	Manipur	34	8

<i>S.No.</i>	<i>State /U.T.</i>	<i>Sub-Centres</i>	<i>Primary Health Centres</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
15.	Meghalaya	150	26
16.	Mizoram	70	8
17.	Nagaland	80	20
18.	Orissa	143	170
19.	Punjab	-	44
20.	Rajasthan	1000	200
21.	Sikkim	5	1
22.	Tamil Nadu	-	-
23.	Tripura	150	55
24.	Uttar Pradesh	4000	300
25.	West Bengal	2300	625
26.	A & N Islands	25	4
27.	Chandigarh	4	1
28.	D & N Haveli	6	1
29.	Daman & Diu	5	1
30.	Delhi	-	-
31.	Lakshadweep	-	-
32.	Pondicharry	10	10
TOTAL		17030	4450

STATEMENT-II

State-Wise Number of Sub-Centres and Primary Health Centres Opened During the Period 1.4.1992 to 30.9.1992.

<i>S.No.</i>	<i>Name of State</i>	<i>Sub-Centres</i>	<i>Primary Health Centres</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	GOA	2	—
2.	GUJARAT	—	7
3.	KARNATAKA	—	19
4.	TIRPURA	3	3

Hearth Patients in AIIMS, Delhi*[Translation]*

2385. SHRI SHARAD YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the approximate number of heart patients attended by AIICMS, Delhi;

(b) whether the number of the doctors in the institution are insufficient to treat the increasong number of heart patients; and

(c) if so, the steps taken by the Government in this regard?

THE MINISTER OF HEALTH OF AND FAMILY WELFARE (SHI B. SHANKAR-ANAND): (a) and (b). AIIMS have reported that 73,107 patients attended the Cardiac clinic in 1992. This inculudes new patients as well as follow-up cases. The number of doctors in the Cardiology Department is considered adequate at present.

(c) Does not arise.

White-Collar Crimes in Delhi

2386. DR. RAMESH CHAND TOMAR:
SHRI DEVI BUX SINGH:
SHRI MANORANJAN BHAKTA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of white-collar crimes solved by the Crime Branch in Delhi during 1992;

(b) the natures of such crimes and the number of persons arrested;

(c) the comparative figures for 1991 and 1990 ; and

(d) the measures taken to check the increasing trends of white-collar crimes in Delhi?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRIP.M.
SAYED): (a) 82.

(b) In 62 cases, 293 persons were arrested. These cases were mostly of forgery, misappropriation, evasion of sales tax, fraudulent refund of income tax, etc.

(c) The comparative figures for 1991 and 1990 are as under:-

1990	-	69
1991	-	102

(d) Sources are deployed to detect white-collar crimes and actions is taken according to law. Besides, intelligence, is collected and raids are conducted on the basis of information gathered.

[English]

Literacy Rate Among SS/ST

2387. SHRI DATTATRAYABANDARU:
Will the Minister of WELFARE be pleased to state:

(a) the literacy rate among the SCs/STs throughout the Country, State/U.T. - wise;

(b) the details of the proposal to open Ashram schools exclusively for SCs/STs during the Eight Five Year Plan, State/U.T.- wise; and

(c) the steps taken/proposed to be taken by the Union Government to improve the literacy among SCs/STs?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) A statement is en-

closed.

(b) It is proposed to provide Rs. 10 crores for the Eighth Plan period (1992-97) for establishment Ashram School for Scheduled Tribes. The Scheme provides 50% Central Assistance to the State Govt./UT Administrations. Details would be worked out on receipt of proposals from the State Governments.

There is no such scheme of Ashram Schools for Scheduled Castes with the Government of India.

(c) Various steps have been taken by the Union Government to improve literacy among SCs and STs. These include opening of schools/Non-formal education centres/ adult education centres in areas of concentration of SCs and STs, reservation of seats for SCs and STs in educational institutions, provision of scholarships under the schemes of UGC and NCERT, schemes for the upgradation of merit of SC/ST children, Post Matric Scholarships for SC and ST students, Pre-matric Scholarship for the children of these engaged in unclean occupations, Book Banks for SC/ST students, construction of hostels for SC and ST boys and girls students, Pre-examination Coaching Centres for SC/ST students National Overcharges Scholarship Scheme for SC and ST etc. student for higher studies abroad, establishment of Ashram Schools for Scheduled Tribes and establishment of vocational training institutions for Scheduled Tribes.

Apart from this, new Central Sector Scheme of "Special Education Development Programme to set up residential schools for SC girls in low literacy pockets" and "Educational Complex for Scheduled Tribe girls in low literacy pockets" are being formulated.

STATEMENT*Literacy rates in 1981*

<i>S.No.</i>	<i>Name of the State /U.T.</i>	<i>Sheduled Cast</i>	<i>Sheduled Tribes</i>
1.	Andhra Pradesh	17.65	7.2
2.	Arunachal Pradesh	37.14	14.04
3.	Assam @	-	-
4.	Bihar	10.40	16.99
5.	Goa	38.38	26.48
6.	Gujarat	39.79	21.14
7.	Haryana	20.15	-
8.	Himachal Pradesh	31.50	25.93
9.	Jammu & Kashmir	22.44	-
10.	Karnataka	20.59	20.14
11.	Kerala	55.96	31.79
12.	Madhya Pradesh	18.97	10.68
13.	Maharashtra	35.55	22.29
14.	Manipur	33.63	39.74
15.	Meghalaya	25.78	31.55
16.	Mizoram	84.44	59.63
17.	Nagaland	-	40.32
18.	Orissa	22.41	13.96
19.	Punjab	23.86	-
20.	Rajasthan	14.04	10.27
21.	Sikkim	28.06	33.13

<i>S.No.</i>	<i>Name of the State /U.T.</i>	<i>Sheduled Cast</i>	<i>Sheduled Tribes</i>
22.	Tamil Nadu	29.67	20.46
23.	Tripura	33.89	23.07
24.	Uttar Pradesh	14.96	20.45
25.	West Bengal	24.37	13.21
26.	Andaman & Nicobar Islands	-	31.11
27.	Chandigarh	37.07	-
28.	Daman & Diu	-	-
29.	Dadra & Nagar Haveli	51.20	16.96
30.	Delhi	39.30	-
31.	Lakshadweep	-	53.13
32.	Pondicharry	32.36	-

œ Information relating to literacy rates among SCs and STs according to 1992 census has not yet published.

@ In Assam census could not be held owing to disturbed conditions prevailing there at the time of 1981 census.

£ Combined for Goa, Daman & Diu.

Vaccine for Cancer

2388. SHRI SHRIAVAN KUMAR PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether any vaccines for cancer have been developed and tested;

(b) if so, the nature of the vaccines; and

(c) the progress made in development of each type of cancer vaccine?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKAR-ANAND): (a) to (c). There are no proven

vaccines for Cancer. It has, however, been reported that British Scientists have developed a vaccine for use against EBV infection which is an identified case for Hodgkins Disease, Burkitts Lymphema and Cancer of nasal cavity.

[Translation]

Consumption of Petrol/Diesel in Himachal Pradesh

2389. PROF. PREM DHUMAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the quantity of petrol/diesel consump-

tion during each of the last three years in Himachal Pradesh;

(b) whether the Government propose to increase the quantity of petrol/diesel allocated to Himachal Pradesh; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA): (a) The quantity of petrol and diesel supplied to Himachal Pradesh from 1989-90 to 1992-93 (April-December, 1992) is as under :-

(Figs. in TMT)

Year	Petrol	Diesel
1989-90	17.64	107.71
1990-91	19.97	102.84
1991-92	21.76	114.72
1992-93 (April-December, 1992)*	18.39*	93.41*

(*Provisional Figures)

(b) The Government do not fix the petrol/diesel quota of any State/UT. The supplies are made on the basis of actual demand.

(c) Does not arise.

(English)

Alleged Gang-Rape on Muri Express

2390. SHRI VISHWANATH SHASTRI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to the reports pub-

lished in various newspapers about the dastardly incident of gang-rape of four tribal women travelling on the Muri Express in February, 1993;

(b) if so, the details thereof;

(c) whether the culprits have been arrested;

(d) if so, the details thereof; and

(e) the action taken/being taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) and (b). The Delhi Police has reported that on 11.2.93, one Miss Lily of Ranchi, Bihar came to P.S. New Delhi Rly. Station and reported that she along with four other girls were travelling by Muri Express from Ranchi to New Delhi. On 10.2.93 at about 11 pm. while the train was running near Khurja Rly. Station, 7/8 Army persons/Jawans entered their coach and committed rape with her and 3 other girls. A case u/s 376-B/341.P.C. was registered at P.S. New Delhi Rly. Station and one Sepoy Dhir Singh who was apprehended at New Delhi Rly. Station was arrested.

(c) and (d). One Dhir Shingh, r/o Village Dostpur, P.S. Kalanaur posted in 74 Armoured Regiment, Suratgarh (Rajasthan) was arrested and handed over to S.O., G.R.P. Aligarh.

(e) An FIR was registered at PS New Delhi Railway Station and transferred to S.U., GRP, Aligarh as the occurrence took place in Aligarh, where a case has been registered.

Oil Refinery at Vadodara

2391. SHRI N.J. RATHVA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the capacity of refinery of the Indian Oil Company situated Vadodara, Gujarat has been approved by the Ministry of Environment and Forests;

(b) the total metric tonnes capacity targeted to be increased annually;

(c) the extent upto which the Indian Oil Company would be able to expand its project after getting approval of the Ministry;

(d) the time by which it would be extended ; and

(e) the total capacity of the Air Distribution Unit likely to be increased annually under it?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) Yes, Sir.

(b) and (c). The total capacity of the refinery is proposed to be expanded by 3.00 MMTPA.

(d) and (e). The proposal of capacity expansion of the refinery includes 3.00 MMTPA crude Distillation Unit and revamp of Secondary process unit. The project is expected to be mechanically completed within 36 months from the date of Government approval.

Central Licensing of Sera-Vaccine, Blood and Blood Products

2392. SHRI MANORANJAN BHAKTA:
SHRI VIJAY KUMAR YADAV:
SHRIMATI GEETA MUKHERJEE:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether a proposal was made by the Government in June, 1991 for Central Li-

censing of intravenous fluids, Sera-vaccine, blood and blood products; and

(b) if so, the steps taken for the implementation of the proposal?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) The Central Government have since acquired powers under the Drugs and Cosmetics Rules, 1945 to act as Central Licence Approving Authority for intravenous fluids; blood and blood products; sera and vaccines.

Voluntary Retirement of CIL Employees

2393. SHRI CHITTA BASU: Will the Minister of COAL be pleased to state :

(a) whether the Coal India Limited have since finalised a package proposals for the voluntary retirement of their employees; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) and (b). Coal India Limited has formulated a voluntary retirement scheme in March, 89 for its employees. Besides payment of gratuity and contributory Provident Fund as per rules, the scheme provides, inter-alia, for an ex-gratia payment equivalent to 1 1/2 month's wages for each completed year of service for monthly wages at the time of retirement multiplied by the balance number of months of service left before normal date of retirement, whichever is less.

Oil Refineries in Gujarat

2394. DR. A.K. PATEL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) whether the Government of Gujarat has submitted two oil refinery projects being setting up at Sikka near Jamnagar;

(b) whether the projects would be commissioned by two private sector enterprises;

(c) if so, the details thereof; and

(d) the estimate of oil production per annum?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA) : (a) and (b). There are Crude Oil refineries having a total refining capacity of 23 MMT per annum and one lube refinery of 500,000 tonnes per annum have been permitted to be set up in the private sector in Gujarat.

(c) and (d). The details of these projects will be known only after the detailed project reports become available.

Export of Steel by SAIL

2395. SHRI KODIKKUNIL SURESH : Will the Minister of STEEL be pleased to state :

(a) whether there is any phenomenal increase recorded on the export of steel during the last year by the Steel Authority of India Limited;

(b) if so, the details thereof;

(c) the total quantity of steel exported by SAIL during each of the last three years; and

(d) the total amount of foreign exchange earned through the export?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHANDEV) : (a) and (b). The quantity and value of steel exported by SAIL during April-February '93 as compared to April-February '92 is given below:

Item	Quantity ('000 tonnes)		Inc./Dec. in Qty.	Value Inc./Dec. (Rs. in Crores)		in Value
	April Feb '92	April Feb '93		April- Feb '93	April- Feb '93	
Mild Steel	187.9	157.4	+ 30.5	146.1	122.2	+23.9
Stainless Steel	5.0	0.5	+ 4.5	26.2	2.8	+ 23.4

(c) and (d). The quantity and value of steel exported by SAIL during the last three years is as under:

Year	Mild Steel		Stainless Steel	
	Quantity ('000 T)	Value (Rs./Cr.)	Quantity ('000 T)	Value (Rs./Cr.)
1989-90	164.6	105.0	2.1	9.8
1990-91	183.4	110.5	3.6	14.5
1991-92	178.3	139.1	0.55	3.16

National Institute of Miners Health

2396. SHRIMATI CHANDRA PRABHA
URS:

SHRI C.P. MUDALA GIRIYAPPA

:

SHRI K. H. MUNIYAPPA:

Will the Minister of MINES be pleased to state:

(a) whether the National Institute of Miners Health has been set up at Kolar in Karnataka;

(b) if so, how does the institute is helpful in improving the working conditions of miners: and

(c) The amount spent by this institute during 1992-93?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) Yes, Sir.

(b) National Institute of Miners Health undertakes sampling and survey of airborne dust hazards to which miners at work in non-coal mines are exposed to and advises mines managements on preventive measures to be undertaken by them.

(c) the amount spent during the year 1992-93, upto February, 1993, is about Rs. 2.50 lakhs.

[Translation]

Side Effects of Oral Pills

2397. SHRI SANTOSH KUMARGANGWAR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the GOVERNMENT are aware of the side effects of oral contraceptive pills;

(b) if so, the details thereof; and

(c) the steps taken/proposed to be taken to overcome these side effects?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SANKARANAND): (a) Yes, Sir.

(b) At present low doses oral pills containing 0.30 mg. of DL Norgestral and 0.03 mg of Ethinyl Oestradiol are being used in the National Family Welfare Programme and have minimal side effect. Some women may complain of tenderness of the breast, headache or nausea in the first few months. Complication like increased risk of high blood pressure, are noted in few women.

(c) The doses of the two ingredients used in oral pills have gradually been reduced to minimise the side effects.

Shortage of Coal in Uttar Pradesh

2398. SHRI BALRAJ PASSI: Will the Minister of COAL be pleased to state :

(a) whether there is an acute shortage of coal in Uttar Pradesh, especially in tribal areas;

(b) if so, the total quantity of coal required by the State and the quantity being made available;

(c) whether the Government propose to provide more quantity of coal to the State ; and

(d) if so, the details thereof and by when?

THE MINISTER OF STATE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). The requirement of coal are not being assessed State-wise. Available information indicating quantity of coal supplied to Uttar

Pradesh from Coal India Ltd. during 1989-90, 1990-91 and 1991-92 is given below :

<i>Year</i>	<i>(In 000 tonnes) Total supplies (Data Provisional) (Excluding Colliery consumption)</i>
1989-90	27644
1990-91	27641
1991-92	30478

The existing information system does not yield separate data about coal supplied to consumers located in tribal regins in the State.

(c) and (d). Coal companies have been advised to step up supplies to states as per their requirements. In order to meet the increased demand for coas, steps have been taken to increase coal production by opening new mines and reorganising the existing mines to achieve optimum level of production.

In addition Government have decided to allow private sector participation in coal mining operation in virgin area for the purpose of Captive consumption for power generation and other specified end users. Increased quantities of coal are also being made available under Liberalised Sale Scheme from certain identified mines which have large stocks without insisting on any sponsorship.

With a view to improve the coal despatches and liquidation of slow moving coal, Coal India Ltd. have launched a schem for developing whole sale trade in coal. Under this schemes, the subsidiaries companies of CIL wil appoint Whole Sale dealers on the basis of application through open advertisements. Each dealer will have to lift atleast

3000 tonnes of coal per month. Dealers will have the freedom to sell coal and fix prices for such sale.

Medical Seats

2399. SHRI RAM PRASAD SINGH: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have framed any rules regarding reservation of seats in Medical Collegas for Indian students deported from BURma;

(b) if so, the number of seats reserved for them;

(c) whether thease deported students are not provided medical seats;

(d) if so, the reasons ther for ; and

(e) the steps taken to provide them seats?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHNKAR-ANAND): (a) No, Sir.

(b) Does not arise.

(c) to (e) : No seats are being provided to this category at present.

Effect of Coal Dust

2400. SHRI. LALIT ORAON: Will the Minister of COAL be pleased to state:

(a) whether the common people of coal abundant Vananchal area (Chotanagpur—Santhal Paraganas) of Bihar are suffering from tuberculosis and other such contagious diseases due to excess coal dust in the atmosphere; and

(b) if so, the romedial measures taken

by Government in this regard?

THE MINISTER OF STATE OF THE
MINISTRY OF COAL (SHRI AJIT PANJA):

(a) No, Sir.

(b) Does not arise.

[English]

Refugees in India

2481. SHRI RAM KAPSE :
SHRI VILASRAD NAG-
NATHRAO GUNDEWAR:

Will the Minister of HOME AFFAIRS be
pleased to state:

(a) the estimated number of refugees of
foreign countries residing in India at present,
nationality-wise:

(b) the estimated number of such refu-
gees who came to India during such you the
last three years nationality-wise;

(c) the measures taken for their rehabili-
tation;

(d) whether there is any proposal to
repatriate them to their original country ; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI P.M.
SAYEED): (a) : The astimated number of
refuges of foreign countries rasiding in India
at present, nationality-wise is as under:-

S.No.	Name of the Country	No. of refugees
1.	Sri Lanka	1,13,377
2.	Tibet	80,000
3.	Bangladesh	53,187
4.	My namar	80
		2,46,644

(b) The estimated number of such refu-
gees who came to India during each of the
last 3 years, nationality-wise is as under:-

Name of the country	Arrivals during			Total
	1990-91	1991-92	1992-93	
Sri Lanka	1,18,732	7	—	1,8,739
Tibet	26	16	—	46
Bangladesh (Chakme rafugees)	—	—	—	—
Mynamer	—	—	—	—
	1,18,760	25	18,785	

(c) There is no intention to rehabilitate refugees from Sri Lanka in India, as they are not Indian nationals. There is no proposal for the rehabilitation of Chakma refugees from Bangladesh and refugees from Mynamer. Almost all the Tibetan refugees have been provided housing assistance and resettled in agricultural and handicraft oriented schemes in the States of J & K, Himachal Pradesh, U.P., West Bengal, Sikkim, Arunachal Pradesh, Orissa, M.P. and Karnataka.

(d) and (e). In so far as Sri Lankan refugees are concerned, as planned, from 20th Jan., 1992 to 1st Oct., 1992, 29,102 refugees have already been repatriated to Sri Lanka. Efforts are being made to persuade the remaining refugees to return to their homeland. The matter has been taken up with the Govts. of Mynamer and Bangladesh to accept these refugees to return to their homeland. The matter has been taken up with the Govts. of Mynamer and Bangladesh to accept these refugees back. As regards Tibetan refugees, as mentioned above, they have already been rehabilitated in India and at present there is no proposal under the consideration of the Govt. to repatriate them to their homeland. The Tibetan refugees have been given asylum in India and are free to live as long as they like or till an amicable settlement with China.

Pollution in Sibsagar

2402. SHRI V. SREENIVASA PRASAD: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the attention of the Government has been drawn to the news-item captioned 'ONGS polluting Sibsagar district' appearing in the Economic Times dated January 12, 1993;

(b) if so, the details thereof;

(c) whether the Oil and Natural Gas Commission propose to contemplate any measures to save the Sibsagar district from pollution; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) and (b). Yes, Sir. In the news item it is alleged that ONGS had polluted vast areas in Sibsagar district where there are heavy oil deposits.

(c) and (d). ONGS has made elaborate arrangements for pollution control and environment management. These include recycling of waste water at drillsites, polythene lining of waste pits, setting up of effluent treatment plants at Lakwa, Geleki and Rudrasagar and partial re-jection of effluent in the reservoir for pressure maintenance. The Various stipulations of the Assam Pollution Control Board are being complied with.

[Transaction]

NATIONAL TUBERCULOSIS CONTROL PROGRAMME

2403. SHRIMATI KRISHNENDRA KAUR : (DEEPA): Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state the financial assistance released to each State during 1992 under the National Tuberculosis Control Programme?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): A statement is enclosed.

STATEMENT*Allocation of funds during 1992-93 in each of the State/ UTs.*

<i>S.No.</i>	<i>Name of States/ Union Territories</i>	<i>Funds Allocated during 1992-93 (In lakhs)</i>
1.	2.	3.
STATES		
1.	Andhra Pradesh	147.00
2.	Assam	78.00
3.	Arunachal Pradesh	25.50
4.	Bihar	1433.00
5.	Gujarat	228.00
6.	Haryana	77.00
7.	Himachal Pradesh	48.00
8.	Jammu & Kashmir	32.00
9.	Karnataka	89.00
10.	Kerala	47.00
11.	Madhya Pradesh	280.00
12.	Maharashtra	308.00
13.	Manipur	9.50
14.	Maghalaya	9.50
15.	Mizoram	9.50
16.	Nagaland	9.50
17.	Orissa	79.00
18.	Punjab	103.00

<i>S.No.</i>	<i>Name of States/ Union Territories</i>	<i>Funds Allocated during 1992-93 (In lakhs)</i>
--------------	--	---

<i>1.</i>	<i>2.</i>	<i>3.</i>
19.	Rajasthan	118.00
20.	Sikkim	8.00
21.	TamilNadu	268.00
22.	Tripura	16.00
23.	Uttar Pradesh	374.00
24.	West Bengal	185.00
25.	Goa	8.50

(1) *(2)* *(3)*

Union Territories

1.	A & N Islands	4.50
2.	Chandigarh	5.50
3.	Dadra & Nagar Have17	13.50
4.	Delhi	66.00
5.	Daman & Diue	2.00
6.	Lakshadweep	2.00
7.	Pondicherry	7.00
<hr/>		
Total		2,900.00

[English]

Associated and Free Gas from Bombay High

2404. DR. K.D. JESWANI: Will the Minister of PETROLEUM AND NATURAL GAS be pleasd to stae:

(a) the anticipated total availability fo associated and free gas from Bombay High fields;

(b) whether the gas from the Bombay High fields is dufficient to meet the firm commitments mad efrom HBJ pipeline and

(c) if not, the reasons for making commitment?

THE MINISTER OF STATE OF THE MINISTRY OF PERTOLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The total production of gas in the Western offshore, including the Bombay High Field, is estimated to be 62.5 MMSCMD by 1996-97.

(b) Yes, Sir.

(c) Does not arise.

Coal Washeries

2405. SHRI VIJAY NAVAL PATIL: Will the Minister of COAL be pleased to state:

(a) the total number of operating coal washeries in the Coal India Limited, subsidiary-Wise alongwith their capacity and capacity utilised;

(b) whether the Government propose to set up new coal washeries and also to modernise the old washeries; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) There are fifteen operating coking coal washeries in the Coal India Limited. Subsidiary wise break-up along with their operating capacity and capacity utilisation during the year 1991-92 are given below:

<i>Name of Company</i>	<i>No. of Coking Coal washeries</i>	<i>Operating capacity (million tonnes per year)</i>	<i>Percentage capacity utilisation during 91-92</i>
Bharat Coking Coal Limited	9	12.55	57.5
Central Coal-fields Limited	5	11.47	76.6
Western Coal-fields Limited	1	1.20	49.8
Total	15	25.22	65.8

(b) and (c). The details of new washeries bring set up under Coal India Limited are given below :

<i>S.No.</i>	<i>Location</i>	<i>Capacity (million tonnes per year)</i>	<i>Remarks</i>
1.	Madhuband (Bharat Coking Coal Limited)	2.5	Coking Coal

<i>S.No.</i>	<i>Location</i>	<i>Capacity (million tonnes per year)</i>	<i>Remarks</i>
2.	Kedla (Central Coalfields Limited)	2.6	Coking Coal
3.	Bina (Northern Coalfields Limited)	4.5	Non-coking
4.	Piparwar (Central Coalfields Limited)	6.5	Non-coking
5.	Kalinga (Mahanadi Coalfields Limited)	8.0	Non-coking
6.	Ananta Expansion (Mahanadi Coalfields Limited)	2.6	Non-coking
7.	Bharatpur Expansion (Mahanadi Coalfields Limited)	2.6	Non-coking

Modernisation of existing coking coal washeries at Dugda-I Dugda-II, Bhojudih, Patherdih, Sudamdih and Moonidih of Bharat Coking Coal Limited and Karagali, Kathara, Gidi, Rajuapa and Swang washeries of Central Coalfields Limited is being carried out in accordance with the recommendations of an Expert Committee. Installation of deshaling plants, provision of fine coal beneficiation, arrangement of finer crushing of raw coal and introduction of instrumentation/automation systems are the salient features of the modifications being carried out.

[*Translation*]

Requirement of Crude Oil

2406. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether acute shortage of petrol and diesel is likely to occur in the country during the forthcoming years;

(b) whether the Government have made any assessment in regard to the require-

ment of crude oil during the Eighth Five Year Plan; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA): (a) to (c). The indigenous production and the alternate arrangement for any shortfall in the supply are taken note of while planning and approving the oil Economy budget for the year as well as for the Plan Period as a whole.

[English]

Laying of Pipeline to Import Natural Gas from Iran

2407. SHRI GURUDAS KAMAT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to lay a pipeline to import natural gas from Iran to meet domestic demand;

(b) if so, the details thereof; and

(c) the countries through which the pipeline would pass?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c). A project for the pipeline import of natural gas from the middle East is at a conceptual state and details have not been firmed up.

Iron and Steel Plant

2408. SHRI ANADI CHARAN DAS:
SHRI C.P. MUDALA GIRI-
YAPPA:
SHRI K.H. MUNIYAPPA:

Will the Minister of STEEL be pleased to state:

(a) whether the Government had identi-

fied 25 sites for setting up iron and steel plants to attract private entrepreneurs in steel sector;

(b) if so, the details thereof;

(c) whether any private entrepreneurs have come forward for setting up these plants; and

(d) if so, the details thereof, State-wise?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SANTOSH MOHAN DEV): (a) and (b). The "Guidelines for Entrepreneurs in Iron & Steel Industry" issued in October, 1992 have identified 25 possible sites in the country found suitable for setting up new iron and steel projects and coke making plants. These include 2 in Andhra Pradesh, 2 in Bihar, 1 in Goa, 3 in Gujarat, 2 in Karnataka, 3 in Maharashtra, 6 in Madhya Pradesh, 3 in Orissa, 1 in Uttar Pradesh and 2 in West Bengal. It has been emphasised in the Guidelines that this is only an indicative list.

(c) & (d). Under the new Industrial Policy, entrepreneurs proposing to set up industrial projects which are exempted from the provisions of compulsory licensing are required to file an Industrial Entrepreneurs' Memorandum (IEM) with the Central Government. While a number of entrepreneurs have filed IEMs for setting up iron and steel plants at many of the identified locations, it is not known at this state as to how many of the projects will finally be implemented.

Quality Control of Vitamin Pills

2409. DR. R. MALLU: Will the Minister HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the various Vitamin pills in the market which do not dissolve are misla-

belled;

(b) whether any market survey has been conducted to assess the quality; and

(c) if so, the outcome thereof/

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND):(a) to (c). As per the information available, no sample of vitamin pills failed in disintegration test or found mislabelled during the period 1990-92. No market survey was conducted in this regard

[*Translation*]

Activities of Delhi Police

2410. SHRI SURYA NARAYAN YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of the Government has been drawn to a news-item appearing in the *Rashtriya Sahara* for February 2, 1993 under the caption "Smack Kee Heraferi Mein Lipt Delhi Police Ke Afsron Ko Bachana Ke Prayas;"

(b) whether any enquiry has been conducted in this regard;

(c) if so, the outcome thereof; and

(d) the action taken against the erring persons?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir,

(b) to (d). The Delhi Administration has reported that the case has been referred to the Anti-Corruption Branch of the Directorate of Vigilance, Delhi Administration for an

independent enquiry on 28th October, 1992.

Coal Deposits in Maharashtra

2411. SHRI VILAS MUTTEMWAR: Will the Minister of COAL be pleased to refer to the reply given on December 12, 1991 to Unstarred Question No. 3490 regarding coal deposits in Maharashtra and state:

(a) whether the project report for the Bander block of Maharashtra has been formulated and implemented:

(b) if so, the details thereof;

(c) if not, the time by which it is likely to be formulated and implemented and reasons for delay;

(d) whether the survey of the remaining blocks has been done and report received; and

(e) if not, the reasons for delay and by when it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) to (c). The project, namely, Bander Underground (capacity-0.6 million tonnes per year) has been formulated but not yet sanctioned since its financial viability has been found to be very adverse. Moreover, the project involves forest land also.

(d) and (e). Exploration and survey work in Morpar West and Bander/extension Blocks in Bander coalfields is in progress. Due to the presence of thick reserve forest in this area, progress of exploration work is slow. It will take about four years to complete the exploration work.

Family Welfare Centres

2412. SHRI SHIVRAJ SINGH CHAUHAN:

MOHAMMAD ALI ASHRAF
FATMI:
SHRI LAL BABU RAI:

(c) if so, the details thereof, State/UT-wise?

Will the Minister of HEALTH AND FAMILY WELAFRE be pleased to state:

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKAR-ANAND): (a) The information is given in the enclosed statement.

(a) the number of Family Welfare Centres in the country State/UT-wise;

(b) No, Sir.

(b) whether the Government propose to increase their number; and

(c) Does not arise.

STATEMENT

Name of the State.	Rural Family Welfare Centres.	Sub Centres	Distt. PP Centres.	Sub. Distt. PP Centers	Urban Family Welfare Centres	Health Posts.
1	2	3	4	5	6	7
1. Andhra Pradesh	420	7894	28	55	176	-
2. Arunachal Pradesh	-	178	-	-	6	-
3. Assam	146	5110	11	30	29	-
4. Bihar	587	14799	37	43	45	-
5. Goa	13	175	4	-	4	-
6. Gujarat	251	7284	33	55	104	28
7. Haryana	89	2299	13	20	6	16
8. Himachal Pradesh	77	1851	11	22	89	-
9. Jammu & Kashmir	82	1700	11	6	12	-
10. Karnataka	269	7793	39	64	65	-
11. Kerala	163	5094	22	60	71	-
12. Madhya Pradesh	460	11910	47	75	115	99
13. Maharashtra	428	9377	52	70	82	278

<i>Name of the State.</i>	<i>Rural Family Welfare Centres.</i>	<i>Sub Centres</i>	<i>Distt. PP Centres.</i>	<i>Sub. Distt. PP Centres</i>	<i>Urban Family Welfare Centres</i>	<i>Health Posts.</i>
1	2	3	4	5	6	7
14. Manipur	31	420	3	1	5	-
15. Meghalaya	23	292	3	1	1	-
16. Mizoram	14	244	2	4	1	-
17. Nagaland	7	201	1	2	-	-
18. Orissa	314	5426	19	60	13	7
19. Punjab	129	2964	19	35	72	64
20. Rajasthan	232	8096	35	100	79	90
21. Sikkim	15	142	1	2	1	-
22. Tamil Nadu	383	8681	32	67	244	100
23. Tripura	35	533	1	3	11	-
24. Uttar Pradesh	907	20153	71	147	109	150
25. West Bengal	335	7873	27	55	115	-
26. A & N Islands	-	96	1	-	-	-

Name of the State.	Rural Family Welfare Centres.	Sub Centres	Distt. PP Centres.	Sub. Distt. PP Centers	Urban Family Welfare Centres	Health Posts.
1	2	3	4	5	6	7
27. Chandigarh	1	12	2	-	3	10
28. D & N Haveli	2	34	-	-	-	-
29. Delhi	8	42	9	5	69	28
30. Lekshadweep	-	14	-	-	-	-
31. Pondicherry	12	76	3	-	2	-
32. Daman & Diu	2	19	3	-	2	-
	5435	130782*	550	1001	1737	870

* Including sub-Centres under Minimum Need Programme

[English]

Infiltration and Exfiltration in J & K

2413. SHRISYED SHAHABUDDIN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of infiltrators and exfiltrators apprehended or killed while crossing the Line Actual Control in Jammu and Kashmir during 1990, 1991 and 1992;

(b) whether there has been a decline in

Infiltrators:

<i>Year</i>	<i>Arrested</i>	<i>Killed</i>
1990	434	314
1991	233	379
1992	84	123

Exfiltrators:

<i>Year</i>	<i>Arrested</i>	<i>Killed</i>
1990	560	73
1991	127	59
1992	38	12

(b) Due to intensification of vigil along the Line of Control, by the Security Forces, the level of infiltration/exfiltration has declined considerably, though continued efforts are being made from across the border in this regard.

(c) According to available information one Afghan national was apprehended during 1992.

the decel of infiltration and exfiltration;

(c) whether any foreign nationals excluding Pakistani nationals have been apprehended during 1992; and

(d) if so, whether the matter has been taken up with the Government concerned?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) As per available information, the details about infiltrators/exfiltrators arrested/killed for the last three years are as under.

(d) To prevent encouragement to terrorism from across the border, efforts are consistently being made at the diplomatic level.

Alumina Plants in A.P.

2414. SHRI DHARMABHIKSHAM: Will the Minister of MINES be pleased to state:

(a) whether the Government propose to

set up Alumina plants in Andhra Pradesh in private sector;

(e) if so, the details thereof?

(b) if so, the details thereof;

(c) the capacity of these plants separately;

(d) whether the sites for the proposed plants have been selected; and

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGHYADAV): (a) to (e). Applications have been received from the following private sector companies for setting up of 100% EOU for production of Alumina based on bauxite deposits in Andhra Pradesh:

S. No.	Applicant	Capacity Lakh tonnes per annum	Based on bauxite deposits of	Location Indicated
1	2	3	4	5
1.	M/s. Birla Technical Services	10.0	Jhurella	Krishnadevipeta, Visakha- Patnam District.
2.	M/s. Hindustan Development Corporation Limited	10.0	Jhurella	Krishnadevipeta, Visakha- Patnam District.
3.	M/s. Kandula Aluminium	5.0	Araku Valley	Boddavara, Visakha- Patnam District.
4.	M/s. Coastal Aluminium Limited.	2.5	Chintapalli	Narsipatnam Visakha- Patnam District.

[Translation]

Auxiliary Companies of Oil Refineries

2415. DR. LAL BAHADUR RAWAL: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government propose to establish auxiliary companies of oil refineries of the Oil and Natural Gas Commission in Uttar Pradesh; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) Does not arise.

[English]

Prices of Slack Wax

2416. SHRI LAXMINARAYAN PANDEA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation was allowed to fix the price of slack wax on the principle of pricing formula of 2:1 in between paraffin wax and slack wax; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA): (a) and (b). Slack wax is free trade product and its price is fixed by Indian Oil Corporation taking into account the supply and demand situation.

Loop Pipeline Project from Jorhat to Badulipara

2417. SHRI UDDHAB BARMAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the construction work on the loop pipeline from Ghaw to Jagiroad in Assam from crude flow to Bongaigaon refinery was stopped;

(b) if so, the reasons therefore;

(c) the time by which it is likely to start again; and

(d) the present status of the loop pipeline project from Jorhat to Badulipara?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPTAIN SATISH KUMAR SHARMA): (a). Yes, Sir.

(b) and (c). The construction work of the Ghani-Jagiroad loopline had to be prematurely stopped since 8.5.1990 owing to agitations and picketing by some local groups. Oil India Limited (OIL) plans to resume construction of the loopline in 1993-94.

(d) This project is under implementation by Oil India Limited.

Security to Railway Passengers

2418. SHRI MOHAN RAWALE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether several passengers travelling in the air-conditioned second class sleeper compartment of the Calcutta-Delhi Rajdhani Express on February 2, 1993 were robbed between Kanpur and Delhi;

(b) if so, the details thereof; and

(c) time measures taken/being taken to provide security to railway passengers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). The registration, investigation, detection and prevention of crimes on railways is the responsibility of the Government Railway Police which functions

under the control of State Government. The State Government is also responsible for the provision of security to passengers.

Sail's Partnership with Private Sector

2419. SHRI GEORGE FERNANDES: Will the Minister of STEEL be pleased to state:

(a) whether the Steel Authority of India Limited propose to enter into partnership with the Private Sector firms in the steel related business;

(b) if so, whether the proposal has been approved by the Union Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHANDEV): (a) SAIL may consider entering into joint venture with private sector firms in the steel related business as are necessary and beneficial to the organisation to further its technical or commercial interests.

(b) So far Government have not accorded approval for investment decision in a joint venture project by SAIL.

(c) Does not arise.

Employment to Displaced Persons by Bhilai Steel Plant

2420. SHRI CHANDULAL CHANDRAKAR: Will the Minister of STEEL be pleased to state:

(a) the number of persons of such families whose land have been

(b) the such persons who are you to be employed; and

(c) the time by which jobs would be

provided to all of them?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV): (a) According to Steel Authority of India Limited, 4468 displaced persons/dependents of displaced persons have so far been given employment in Bhilai Steel Plant.

(b) and (c). The system of preferential recruitment of land oustees has been withdrawn as per guidelines issued by the Bureau of Public Enterprises. There are therefore, no pending cases with the Bhilai Steel Plant.

[Translation]

Development of new Coal Fields with Foreign Assistance

2421. SHRI RAMASRAY PRASAD SINGH: Will the Minister of COAL be pleased to state:

(a) whether there is any scheme for integrated development of new coal fields with foreign assistance in Jharia, Dhanbad and Ranchi alongwith the development of waterways, urbanisation and for setting up coal based industries in these areas; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) No, Sir.

(b) Does not arise.

[English]

Purchase of Scrap by Metal Scrap Trade Corporation Limited

2422. DR. KRUPASINDHU BHOI: Will the Minister of STEEL be pleased to state:

(a) the main objectives of Metal Scrap Trade Corporation Limited;

(b) whether the Corporation only sell scraps to the contractors for private consumption;

(c) the price at which scrap is purchased by the Corporation from Steel Plants; and

(d) the price at which scrap is sold by steel plants to purchasers other than the Corporation?

THE MINISTER OF THE STATE OF THE MINISTRY OF STEEL (SHRI SON-TOSH MOHAN DEV): (a) The main objectives of the Metal Scrap Trade Corporation Ltd. (MSTC) are to import steel melting scrap or its substitutes for the use of the electric furnace units in the secondary steel sector and to arrange for the commercial disposal of primary and secondary scrap arisings from public sector and other organisations which retain the services of MSTC for this purpose.

(b) In the case of imported scrap, MSTC imports and sells scrap to actual users (Electric Arc Furnace & Induction Furnace units) in the secondary steel sector. In the case of domestic trade, MSTC disposes scrap on behalf of various organisations primarily on a tender or auction basis for non-standard items such as old used equipment, spares, etc. where normally the highest bidder gets the material irrespective of whether he is an actual user or trader. For standard categories of scrap from integrated steel plants, sales are made normally on the basis of fixed prices to actual users as well as traders.

(c) MSTC does not purchase any scrap from steel plants but only acts as a selling agent for disposing scrap arisings from the Durgapur, Bokaro and Rourkela Steel Plants Steel Authority of India Limited (SAIL).

(d) In the case of scrap sold directly by SAIL plants, an internal pricing committee in each plant decides the price of disposal from time to time depending upon the market conditions.

[*Translation*]

Compensation to Displace Persons

2423. PROF. RITA VERMA: Will the Minister of COAL be pleased to state:

(a) the number of persons displaced as a result of the land acquired by the Bharat Coking Coal Limited;

(b) whether these persons have been given compensation;

(c) if not, the reasons therefor;

(d) whether the Bharat Coking Coal Limited has taken the possession of all the acquired land;

(e) if not, the total area of such land for which possession is yet to be taken and the location thereof; and

(f) the difficulties coming in acquiring the land?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) to (c). 352 families have been displaced as result of land acquired by BCCL. The compensation as assessed by the District Land Acquisition Officer has been deposited by BCCL with the District Authorities. All the land/houses are being acquired under the Land Acquisition Act and the compensation is disbursed by the District Authorities.

(d) and (e). BCCL could not take possession of 333.27 Ha. of land in the following locations.

Kessurgarh	45.57 HA
Tasra	14.93 HA
Benedih	0.58 HA
Sidpoki	5.56 HA
Garbhudih	16.84 HA
Saraidaha	38.86 HA
Manidih	18.66 HA
Jhama	32.28 HA
Bera	21.64 HA
Antal	5.44 HA
Pathrakuli	6.45 HA
Bansjora	48.83 HA
Dugda	37.51 HA
Amlabad	25.46 HA
Sijua	0.78 HA
Ghutway	13.78 HA
Total	333.27 HA

(f) The land losers are not prepared to par with their lands and make demands such as employment irrespective of quantity of land held by them. They demand employment not only for their immediate heirs but also for distant relations. They are not agreeable to hand over the possession of land unless such demands are conceded. The State Government authorities also find it difficult to persuade these land owners to hand over the land to BCCL. In some cases the State authorities declared the award in respect of land only as the house standing on

such land could not be valued due to obstruction by the house owners. BCCL has to negotiate directly with the house owners for purchase of such houses.

[English]

Control of Tuberculosts

2424. SHRI SHARAD YADAV: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Tuberculosis cases in Delhi have been on the rise;

(b) if so, the monthly increase in the cases of TB in the Government hospitals during 1992;

(c) the measures taken to check the rise in TB cases and the reasons identified for failure of these measures in containing the cases; and

(d) the strategies formulated by the Government to check the spread of the disease and to provide adequate facilities in T.B. hospitals in Delhi?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). Month-wise figures of new cases reported from TB Hospitals/clinics is given in the Statement enclosed. No definite conclusion about the increase in incidence of T.B. can be drawn as patients from outside Delhi also attend these institutions.

(c) and (d). Free treatment is provided in TB Hospital/clinics. Funds for TB control have been enhanced. Government after taking over of LRS TB Hospital, Mehrauli has spent Rs. 2,00 crores in 92-93 on renovation/expansion an investment of Rs. 4.5 crores is envisaged in 93-94.

STATEMENT*Number of New TB cases in TB Hospital/
Clinics in Delhi during 1992*

<i>Month</i>	<i>No. of New TB Cases</i>
April	4553
May	4860
June	6370
July	6011
August	5231
September	4958
October	5628
November	5329
December	6212

Migration from Kashmir Valley

2425. SHRI MADAN LAL KHURANA:
SHRI DEVI BUX SINGH:
SRI PARASRAM BHARDWAJ:
SHRI BAPU HARI CHAURE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of Kashmiri Hindus and Muslims who have migrated from the Kashmir valley in the wake of militancy;

(b) the number of such migrants sent back to Kashmir during 1992;

(c) the number of camps set up for Kashmiri migrants in Delhi, Jammu and other places;

(d) whether the Government propose to formulate any scheme to check such migration; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) In the wake of terrorist violence in Jammu & Kashmir around 2.5 lakhs persons belonging to various communities, but mostly of the Hindu community, are estimated to have migrated to different parts of the country.

(b) No migrant family has been sent back to Kashmir during 1992.

(c) 14 camps were set up in Delhi and 28 in Jammu to accommodate needy migrant families.

(d) and (e). Sustained efforts are being made to improve the security environment in the State by containing militancy in order to check possibility of any further migration and to create conditions conducive for the return of those migrants who are staying outside the state.

1991 Census

2426. SHRI SHRAVANKUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the density per square kilometer as per 1991 census, State-wise; and

(b) the break-up of rural and urban population, separately?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Statement-I showing the State-wise density is enclosed.

(b) Statement-II showing the total, rural

and urban population of India in different States and Union Territories is enclosed.

STATEMENT

Density of Population in India, States/Union Territories as per 1991 Census

<i>Sl. No.</i>	<i>India/State Union Territory</i>	<i>Density Per Sq.KM</i>
	India	267
1.	Andhra Pradesh	242
2.	Arunachal Pradesh	10
3.	Assam	286
4.	Bihar	497
5.	Goa	316
6.	Gujarat	211
7.	Haryana	372
8.	Himachal Pradesh	93
9.	Jammu & Kashmir	76
10.	Karnataka	235
11.	Kerala	749
12.	Madhya Pradesh	149
13.	Maharashtra	257
14.	Manipur	82

<i>Sl. No.</i>	<i>India/State Union Territory</i>	<i>Density Per Sq.KM</i>
----------------	--	--------------------------

15.	Meghalaya	79
16.	Mizoram	33
17.	Nagaland	73
18.	Orissa	203
19.	Punjab	403
20.	Rajasthan	129
21.	Sikkim	57
22.	Tamil Nadu	429
23.	Tripura	263
24.	Uttar Pradesh	473
25.	West Bengal	767
<i>Union Territories</i>		
1.	A & N Islands	34
2.	Chandigarh	5632
3.	D & N Haveli	282
4.	Daman & Diu	907
5.	Delhi	6352
6.	Lakshadweep	1616
7.	Pondicherry	1642

STATEMENT-II

Population of India, States and Union Territories by Rural-Urban Residence, 1991 Census

Sl. No	India / State / Union Territory	Population		
		Total	Rural	Urban
1		3	4	5
	India	846,302,688	628,691,676	217,611,012
	States:			
1.	Andhra Pradesh	66,508,008	48,620,882	17,887,126
2.	Arunachal Pradesh	864,558	753,930	110,628
3.	Assam	22,414,322	19,926,527	2,487,795
4.	Bihar	86,374,465	75,021,453	11,353,012
5.	Goa	1,169,793	690,041	479,752
6.	Gujarat	41,309,582	27,063,521	14,246,061
7.	Haryana	16,463,648	12,408,904	4,054,744
8.	Himachal Pradesh	5,170,877	4,721,681	449,196

Sl. No	India / State/ Union Territory	Population		
		Total	Rural	Urban
1	2	3	4	5
9.	Jammu & Kashmir **	7,718,700	5,879,300	1,839,400
10.	Karnataka	44,977,201	31,069,413	13,907,788
11.	Kerala	29,098,518	21,418,224	7,680,294
12.	Madhya Pradesh	66,181,170	50,842,333	15,338,837
13.	Maharashtra	78,937,187	48,395,601	30,541,586
14.	Manipur	1,837,149	1,331,504	505,645
15.	Meghalaya	1,774,778	1,444,731	330,047
16.	Mizoram	609,756	371,810	317,946
17.	Nagaland	1,209,546	1,001,323	208,223
18.	Orissa	31,659,736	27,424,753	4,234,983

Sl. No	India / State / Union Territory	Population		
		Total	Rural	Urban
1	2	3	4	5
19.	Punjab	20,281,969	14,288,744	5,993,225
20.	Rajasthan	44,005,990	33,938,877	10,067,113
21.	Sikkim	406,457	369,451	●37,006
22.	Tamil Nadu	55,858,946	36,781,354	19,077,592
23.	Tripura	2,757,205	2,335,484	421,721
24.	Uttar Pradesh	139,112,287	111,506,372	27,605,915
25.	West Bengal	68,077,965	49,370,364	18,707,601
Union Territories:				
1.	A & N Islands	280,661	205,706	74,955
2.	Chandigarh	642,015	66,186	575,829
3.	Dadra & Nagar Haveli	138,477	126,752	11,725

Sl. No	India / State/ Union Territory	Population		
		Total	Rural	Urban
1	2	3	4	5
4.	Daman & Diu	101,586	54,043	47,543
5.	Delhi	9,420,644	949,019	8,471,625
6.	Lakshadweep	51,707	22,593	29,114
7.	Pondicherry	807,785	290,800	516,985

**The 1991 Census was not held in Jammu & Kashmir. The population figures for Jammu & Kashmir are as projected by the Standing Committee of Experts on Population Projections (October, 1989).

[Translation]

Reserved Posts for SCs/STs

2427. SHRI N. J. RATHVA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of posts reserved for SCs/STs lying vacant in his Ministry as on December 31, 1992;

(b) the reasons therefor;

(c) the steps taken/proposed to be taken to fill up these posts; and

(d) the time by which these vacancies are likely to be filled up?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (d). 113 vacancies for Scheduled Castes and 106 vacancies for Scheduled Tribes in different categories of posts were lying vacant in the Ministry of Home Affairs as on 31-12-1992. The main reason why these posts are lying vacant is that at the time of recruitment/promotion, eligible SC/ST candidates are not available in adequate numbers. Efforts are continuously and constantly made to fill the posts reserved for SC/ST candidates and thus to reduce the number of reserved vacancies, by sending requisitions to the recruiting agencies like the UPSC and Staff Selection Commission, by writing to the Employment Exchanges and getting candidates through them and by nomination of candidates from surpluses in other cadres available with the Department of Personnel & Training.

[English]

Rental Failure

2428. SHRI MANORANJAN BHAKTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether several deaths are reported due to renal failure;

(b) if so, the details thereof;

(c) whether the major problem faced by the kidney patients in the high cost of treatment; and

(d) if so, steps taken or propose to be taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) to (d). Although deaths do occur due to renal failure, the facilities for haemodialysis as well as renal transplant though expensive have been augmented and treatment is provided free of cost or at a highly subsidized rate in Government hospitals.

North Eastern Council

2429. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the North Eastern Council (NEC) has fulfilled its stated role;

(b) if not, whether the Government propose to rejuvenate it; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) The North Eastern Council has contributed significantly to the integrate development of the North Eastern Region

(b) and (c). The role and composition of the Council is under review and no decision has been taken so far.

LPG Bottling Plants

2430. SHRI TARA CHAND KHAN-
DELWAL:
SHRI MOHAN RAWALE:

Will the Minister of PETROLEUM AND
NATURAL GAS be pleased to state:

(a) whether the Indian Oil Corporation
had decided to set up medium range LPG
bottling plants near consuming centres;

(b) if so, the reasons therefor;

(c) the details of places identified for
setting up such plants;

(d) whether adequate safety measures
would be taken into account before setting
up such centres; and

(e) if so, the details thereof?

THE MINISTER OF STATE OF THE
MINISTRY OF PETROLEUM AND
NATURAL GAS (CAPTAIN SATISH KUMAR
SHARMA): (a) to (e). LPG bottling plants are
set up on techno-economic considerations
after obtaining necessary safety clearances
from concerned statutory authorities. The
following bottling plants are either under
construction or proposed to be set up by
I.O.C. during the 8th plan period.

1. Delhi
2. Eikaner
3. Farukhabad
4. Patiala
5. Akola
6. Ahmedabad
7. Bhavnagar

8. Calcutta
9. Tripura
10. Manipur
11. Mizoram
12. Sikkim
13. Guwahati
14. Cuddapah
15. Trichy/Tanjore
16. Madras
17. Quilon
18. Manmad/Dhulja
19. Cochin
20. Pune
21. Belgaum
22. Pondichery

**Escape of Terrorists from Police
Custody in Jammu and Kashmir**

2431. SHRI KODIKKUNIL SURESH:
Will the Minister of HOME AFFAIRS be
pleased to state:

(a) the number of terrorists who man-
aged to escape from the police custody in
Jammu and Kashmir during 1992; and

(b) the steps taken by the Government
to recapture them?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS (SHRI
RAJESH PILOT): (a) and (b). The informa-

tion is being collected and will be laid on the Table of the House.

[*Translation*]

Restrictions on Coal Trade

2432. SHRI SANTOSHKUMARGANGWAR: Will the Minister of COAL be pleased to state:

(a) whether the Government have recently announced to lift all restrictions relating to coal trade; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) and (b). With a view to improve the coal availability and also to liquidate rising coal stocks specially of lower grades of coal, Coal India Limited have evolved a scheme for developing wholesale trade in coal. Under this scheme, the subsidiary companies of Coal India Ltd., will appoint wholesale dealers on the basis of applications invited through open advertisements. Each dealer will be required to lift atleast 3000 tonnes of coal per month. Dealers will have the freedom to sell coal and fix prices for such sale.

[*English*]

Central Council of Research in Ayurveda and Siddha

2433. SHRI RAM KAPSE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the research and development activity in ten centres of the Central Council of Research in Ayurveda and Siddha (CCRAS) has come to a virtual halt;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to restart the research activity?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHIR B. SHANKARANAND): (a) No, Sir.

(b) and (c). Does not arise.

Modernisation of Delhi Fire Service

2434. SHRI V. SREENIVASAPRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Delhi Fire Service has sought financial assistance for its modernisation;

(b) if so, the details thereof;

(c) the assistance provided to the Delhi Fire Service in this regard; and

(d) the steps taken/proposed to be taken to implement the modernisation scheme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (d). An amount of RS. 33.41 crores has been allocated for the modernisation of Delhi Fire Service. The modernisation of the Delhi Fire Service is a continuous process.

Family Planning

2435. SHRI ANADI CHARAN DAS: SHRI KHELAN RAM JANGDE: MOHAMMAD ALI ASHRAF FATMI: SHRI LAL BABU RAI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of persons under gone

sterilisation in the country during 1991 and 1992, State/UT-wise;

(b) the targets fixed for sterilisation in each State and U.T. during the Eighth Five Year Plan;

(c) the assistance proposed to be provided in this regard, State/U.T.-wise; and

(d) the steps taken/proposed to be taken by the Government to achieve the targets?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKAR-

ANAND): (a) A statement is enclosed.

(b) and (c). The State/Union Territory-wise expected levels of Sterilisation and allocation of amount of compensation money are determined on year to year basis. The information for 1992-93 is given in Statement.

(d) Support is being provided to State/ Union Territories to upgrade the skills of medicals and para-medical functionaries through basic and in-service training for improving the delivery of Family Welfare Services.

STATEMENT

State/Unit-wise Sterilisation performed during 1991-92 & 1992-93 (April '92 to January '93)

Sterilisations

<i>Sl. No.</i>	<i>State/UT</i>	<i>1991-92 (Apr '92 - Mar '92)</i>	<i>1992-93 (Apr '92 - Jan '93)</i>
1.	Andhra Pradesh	483532	341477
2.	Assam	66323	21071
3.	Bihar	212631	199439
4.	Gujarat	257335	173159
5.	Haryana	100760	74798
6.	Karnataka	301639	244017
7.	Kerala	173599	115808
8.	Madhya Pradesh	316577	239400
9.	Maharashtra	538127	369296
10.	Orissa	137299	96764
11.	Punjab	85502	66548

Sterilisations

<i>Sl. No.</i>	<i>State/UT</i>	<i>1991-92 (Apr '92 - Mar '92)</i>	<i>1992-93 (Apr '92 - Jan '93)</i>
12.	Rajasthan	173309	101878
13.	Tamil Nadu	364525	299416
14.	Uttar Pradesh	375771	251938
15.	West Bengal	327115	202332
16.	Himachal Pradesh	38143	29643
17.	J & K	11688	3537
18.	Manipur	4005	1111
19.	Meghalaya	606	378
20.	Nagaland	1013	681
21.	Sikkim	1295	610
22.	Tripura	7573	4469
23.	A&N Islands	1911	1287
24.	Arunachal Pradesh	1806	841
25.	Chandigarh	2967	2351
26.	D&N Haveli	809	496
27.	Delhi	37176	29680
28.	Goa	4105	3527
29.	Daman & Diu	376	294
30.	Lakshdweep	23	31
31.	Mizoram	4471	3160
32.	Pondicherry	8222	6216
	All India	4089178	2916678

* Figures are provisional
& includes performances figures of ministries of Defence.

STATEMENT

State/UT-wise expected levels of sterilisations and allocations for compensation money during 1992-93

<i>Sl. No.</i>	<i>State/UT</i>	<i>Expected levels for Sterilisations</i>	<i>Allocations for Compensation Money (Rs. in Lakhs)</i>
(1)	(2)	(3)	(4)
1.	Andhra Pradesh	600000	1081.56
2.	Arunachal Pradesh	2400	3.91
3.	Assam	254000	443.32
4.	Bihar	500000	903.88
6.	Gujarat	285000	510.25
7.	Haryana	104000	196.78
8.	Himachal Pradesh	35000	66.07
9.	J & K	39000	68.93
10.	Karnataka	360000	623.58
11.	Kerala	140000	288.93
12.	Madhya Pradesh	400000	685.68
13.	Maharashtra	526000	955.29
14.	Manipur	7000	12.94
15.	Meghalaya	1000	1.71
16.	Mizoram	1310	5.45
17.	Nagaland	2000	3.92
18.	Orissa	175000	368.18
19.	Punjab	100000	203.55
20.	Rajasthan	225000	413.99

<i>Sl. No.</i>	<i>State/UT</i>	<i>Expected levels for Sterilisations</i>	<i>Allocations for Compensation Money (Rs. in Lakhs)</i>
(1)	(2)	(3)	(4)
21.	Sikkim	1100	1.66
22.	Tamil Nadu	350000	650.31
23.	Tripura	11200	19.21
24.	Uttar Pradesh	650000	1570.55
25.	West Bengal	400000	721.04
26.	A&N Islands	1880	2.10
27.	Chandigarh	2800	20.00
28.	D&N Haeli	700	2.50
29.	Daman & Diu	330	0.75
30.	Delhi	41250	50.00
31.	Lakshadweep	90	0.20
32.	Pondicherry	4600	12.00
Total		5275640*	9895.45

*includes Expected levels of Ministries of Defence & Railways

Genetically Engineered Foods

2436. DR. R. MALLU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether new generation genetically engineered foods are likely to reduce effectiveness of certain antibiotics;

(b) if so, the details thereof; and

(c) the corrective steps taken by the Government in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKAR-ANAND): (a) to (c). The Government is not aware of any genetically engineered for which influences the efficiency of antibiotics.

Gold Mines Around Mysore

2437. SHRIMATI VASUNDHARA RAJE: Will the Minister of MINES be pleased to state:

(a) the details of gold mines around Mysore;

(b) whether all these mines are economically viable;

(c) if so, the details thereof; and

(d) the present status of these gold mines?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) and (d). There are no operating mines in Mysore District of Karnataka. However, the details of gold mines under operation elsewhere in Karnataka are as under:-

<i>District</i>	<i>Name of the Mine</i>	<i>Being operated by</i>	<i>Present status</i>
Kolar	Mysore-Champion amalgamated mine	Bharat Gold Mines Limited	Operational
Molar	Nundydroog	Bharat Gold Mines Limited	Operational
Raichur	Hutti mine	Hutti Gold Mines Co. Ltd.	Operational

lb) and (c). Bharat Gold Mines Limited has been incurring heavy losses and has been declared sick under the provisions of Sick Industrial Companies (Special Provision) Act, 1985 by the Board for Industrial & Financial Reconstruction. The other company, namely, the Hutti Gold Mines Co. Ltd. has been making profits.

[Translation]

Supply of Gas through pipeline in Madhya Pradesh

2438. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether there is any proposal for

supply of natural gas through pipeline for the domestic and industrial use in Madhya Pradesh;

(b) if so, the details thereof;

(c) the names of those places where the gas would be supplied through pipeline;

(d) whether there is an additional demand of LPG in Madhya Pradesh; and

(e) if so, the steps taken or proposed to be taken to meet demand?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No such proposal is under consideration of the Government.

(b) and (c). Do not arise.

(d) Yes, Sir.

(e) Apart from augmenting production and imports by oil companies, Government have also allowed recently import and sale of LPG by private agencies through their own network at market prices.

[English]

Privatisation of Coal Mining

2439. SHRI SYED SHAHABUDDIN: Will the Minister of COAL be pleased to state:

(a) the estimated production of coal in 1991-92;

(b) the production target for 1992-93;

(c) whether there is a move for increasing privatisation in coal mining;

(d) if so, whether foreign participating is also to be encouraged in the coal mining industry; and

(e) the present level of private including foreign participation in this sector?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) The country's actual production of coal during 1991-92 was 229.28 million tonnes against a target of 228.00 million tonnes.

(b) The country's coal production target for the year 1992-93 is 238.20 million tonnes.

(c) and (d). The Government have taken a decision to permit private sector participation in coal mining for captive use. To enable this, a Bill to amend the relevant provisions of the Coal Mines (Nationalisation) Act, 1973 has been introduced. Such private sector

participation would be open to both Indian and foreign investment. However, such foreign investment would be regulated under the Mines and Minerals (Regulation and Development) Act, 1957.

(e) At present the private sector participation in coal mining is limited to the captive mines of Tata Iron & Steel Company Ltd. (TISCO). There is also some private mining in the State of Meghalaya under the Local Laws of the State. There is presently no direct foreign investment in coal mining sector. However, following two offers have been received in this Ministry from foreign investors:-

(1) M/s Coleman Associates for Captive lignite mine for a thermal power station at Barsingsar, Rajasthan.

(2) Kalinga Power Corporation Limited, (A company registered in India, which will shortly have majority equity share holding by foreign investors) for captive coal mine for a power plant at Duburi, Cuttack Distt., Orissa.

Liberalisation of Policies in Petroleum Sector

2440. SHRI DHARMAH BHIKSHAM: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have decided to liberalise policies in petroleum sector; and

(b) if so, its likely effect on prices of petroleum products?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) As part of the policy to liberalise the Indian economy, exploration and production of oil and gas, setting up of

refineries and parallel marketing through imports of kerosene, liquified petroleum gas and low sulphur heavy stock by private entrepreneurs have been allowed in the petroleum sector.

(b) The impact of these policies on the prices of petroleum products will be part of the behaviour of the economy as a whole.

Closed Circuit Television Traffic Control System

2441. SHRI GURDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Closed Circuit Television Traffic Control System in Delhi has proved effective;

(b) if not, the reason therefor; and

(c) the remedial measures contemplated in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) Yes, Sir.

(b) and (c). Do not arise.

Drug to fight Anaemia

2442. SHRI GEORGE FERNANDES: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a new drug 'Recombinant Erythropoetin' has been effective for anaemia patients;

(b) if so, whether this new drug has been tried and tested; and

(c) if so, the details thereof?

THE MINISTER OF HEALTH AND

FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) and (c). After consulting eminent nephrologists, a multi-centric clinical trial was organised. The result revealed that there is a gradual rise of haemoglobin in iron resistant cases, without any major side effects, excepting an increase in blood pressure in some cases.

[*Translation*]

Theft of Explosives

2443. SHRI VILAS MUTTEMWAR:
SHRI GEORGE FERNANDES:
SHRI R. SURENDER
REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether 500 kg. of explosive meant for defence and industrial use have disappeared from a railway coach in early January, 1993 as reported in the Indian Express dated January 9, 1993:

(b) if so, the details thereof;

(c) whether any inquiry has been conducted in this regard; and

(d) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (d). There is no report about disappearance of explosives from a railway coach as mentioned in the Press. However, on 7.1.1993 two trucks carrying explosives from Gomia, Bihar, for Cherapunjee Cement Factory, Meghalaya were hijacked by Bodo militant at Samthaibari in Bongaigaon police station area in Assam. Police recovered the trucks but the militants carried away the

boxes of explosives containing 500 Kgs. in total. [Translation]

[English]

Demand for Contraceptives

2444. SHRI MOHAN RAWALE:
SHRI SANAT KUMAR MAN-
DAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether there is a continuous increase in the demand of contraceptives in the country; and

(b) if so, the steps taken/proposed to be taken to meet the growing demand?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) The indigenous manufacturing capacity for condoms can meet the demand. To ensure increased availability of Copper T, three firms in the private sector and one in the public sector are taking up its manufacture.

Orders for raw materials for oral pills have already been placed with United Nations Population Fund. Additional tableting facilities are being identified.

Supply of Coal for Thermal Power Stations

2445. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of COAL be pleased to state:

(a) whether coal mines located at Kathora in Bihar, are unable to supply the required quantity of coal to thermal power stations located in this area;

(b) if so, the coal demanded and supplied to thermal power stations during the last three years; and

(c) the steps the Government proposed to take to ensure supply of required quantity of coal to these thermal power stations in future?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA):

(a) Two coal based thermal power stations (T.P.Ss.) namely Bokaro TPS and Chandrapura TPS are located around Kathara, Bihar. Coal India Ltd. have repaired that sufficient coal is available to meet the full requirements of both these power stations.

(b) According to information furnished by Coal India Ltd., despatches to these power houses during last three years vis-a-vis their coal requirements are as follows:

(In million tonnes)

(Date provisional)

Year	Chandrapura TPS		Bokaro TPS	
	Requirements	Despatches	Requirements	Despatches
1990-91	1.95	1.47	1.11	1.21
1991-92	1.825	1.43	1.804	1.49
1992-93 (April '92 to January, 1993)	1.316	1.00	1.629	1.52

(c) Both these power stations are located at pithesds and rely largely on their own arrangements for coal transport. Bokaro TPS lifts coal by road from Kargali Washery and Selected Dhor. Chandrapura TPS lifts coal by belt from Dugda Washery and by road as well as by rail from Dhor. Since coal stocks are building up at supply points due to less lifting by these power houses, they have been requested to lift more coal/middlings as per their linkages.

[English]

Multi-Drug Therapy

2446. DR. KRUPASINDHU BHOI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the main objectives of the MDT Scheme;

(b) the number of the districts in each State brought under Multi-Drug Therapy (MDT) Scheme so far;

(c) whether the Government have a proposal to cover every district under the MDT scheme; and

(d) if so, by which year it is likely to be covered?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKAR-ANAND): (a) The main objective of MDT Scheme is to ensure rapid, timely and complete cure of all leprosy cases.

(b) A statement is attached.

(c) and (d). The Government proposes to extend MDT services to all known eligible leprosy cases by the end of December, 1994.

STATEMENT

Districts covered by MDT in States as on 1.1.93

<i>Sl. No.</i>	<i>Name of the State/UT</i>	<i>District covered under Regular MDT</i>	<i>District covered under Modified MDT</i>
1.	Andhra Pradesh	23	—
2.	Assam	1	—
3.	Bihar	4	13
4.	Gujarat	6	—
5.	Karnataka	8	—
6.	Kerala	5	5
7.	Madhya Pradesh	11	11
8.	Maharashtra	19	—

<i>Sl. No.</i>	<i>Name of the State/UT</i>	<i>District covered under Regular MDT</i>	<i>District covered under Modified MDT</i>
9.	Nagaland	1	—
10.	Orissa	9	4
11.	Tamil Nadu	20	—
12.	Uttar Pradesh	18	14
13.	West Bengal	5	10
14.	Lakshadweep	1	—
15.	Pondicherry	3	—
16.	Manipur	1	2
17.	Arunachal Pradesh	—	4
18.	A & N Islands	—	1
19.	Sikkim	—	2
Total		135	66

Losses in Coal Mines of CIL

2447. DR. LAL BAHADUR RAWAI:

Will the Minister of COAL be pleased to state:

(a) the number of coal miens under the Coal India Limited wherein mining work is being done at present;

(b) whether more than half of these mines are incurring losses;

(c) if so, the number of such mines and the extent of loss incurred by these mines during the last six months;

(d) the number of mines among them

which are incurring losses for the last three years;

(e) the reasons for such losses; and

(f) the corrective measures being taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) According to information furnished by Coal India Limited (CIL) the number of Coal mines under them where mining is going-on at present is 449.

(b) CIL have informed that most of their underground mines are incurring losses.

(c) The number of loss making mines and the extent of loss incurred by these mines during the period of six months i.e. April, 1992 to September, 1992 have been estimated at 350 mines and Rs.789 crores (provisional) respectively.

(d) The number of mines which have been constantly suffering losses during the last three years is 237.

(e) The main reasons for losses are:-

- (i) Recurring power shortages in the eastern region of the country which create widespread disturbance in the normal coal production activities affecting the production cycle.
- (ii) Many mines are very old wherein coal reserves have also depleted, making production difficult.
- (iii) Underground mines are labour intensive and hence their Output Per Manshift is low.
- (iv) A good number of underground mines have encountered geological disturbance which make the normal mining activities difficult.
- (v) Non-availability of land has prevented the extension of present opencast mining as also opening of new opencast and underground mines.
- (f) Various steps being taken to contain losses in such mines are as under:-
 - (i) Effective control of cost of production so as to have an adequate margin for sustained growth.
 - (ii) Improved manpower planning including redeployment of surplus

labour and restricting the intake of new hands against vacancies caused by natural wastage.

- (iii) Reaction in manpower through voluntary retirement.
- (iv) Concept of 'all men all jobs' is being tried on experimental basis.
- (v) Improvement in availability and utilisation of Heavy Earth Moving Machinery by providing adequate workshop support, improved management of spares and timely rehabilitation of equipment.
- (vi) Procurement of Heavy Earth Moving Machinery and other equipments is scrutinised closely so that additions to plant and machinery are minimised.
- (vii) Special emphasis on underground mines to improve the productivity and profitability.
- (viii) Steps taken to maintain better coordination with State Governments and also within appropriate authorities for acquisition of requisite land so that the mining activities can be taken up as per schedule.
- (ix) Capital expenditure reduction without impairing short term long term production potential so that impact of interest and depreciation in the future cost of production is minimised.

[*Translation*]

Compensation to Displaced Families

2448. PROF. RITA VERMA: Will the Minister of COAL be pleased to state:

(a) the details of land acquired project-wise, after the nationalisation of coal industry;

(b) the number of families displaced, the amount of compensation paid to them and the remaining amount to be paid; and

(c) the number of persons given employment and the number of persons kept in the waiting list in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA): (a) to (c). The information is being collected and will be laid on the Table of the House.

[English]

Population Density

2449. SHRI SHRAVANKUMAR PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the specific steps taken or proposed to be taken to reduce the population density during Eighth Plan; and

(b) the year-wise targets contemplated in different States and in the country as a whole?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) and (b). While the focus in the VIII Plan is to bring down the birth rate to 26 per 1000 population by 1997, a centrally sponsored scheme of Integrated Development of Small and Medium Towns has been in operation since 1979-80 to achieve balanced urban development and to provide infrastructural facilities to support employment generation and thereby check migration and congestion in larger cities.

During the VIIIth Plan around 200 new

towns will be covered under this Scheme with a total allocation of Rs. 145 crores.

New Oil and Gas Policy

2450. SHRI MANORANJAN BHAKTA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Government are considering a new Oil and Gas policy; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) Does not arise.

Caving of Coal Mines in Asansol - Durgapur

2451. SHRI CHITA BASU: Will the Minister of COAL be pleased to state:

(a) whether there is large scale caving in the coal mines in Asansol-Durgapur areas;

(b) if so, whether the Government have made any assessment of the magnitude of the problem and potential damages therefrom;

(c) if not, the reasons therefor; and

(d) the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) No, Sir. There is no report of any large scale caving in coal mine in Asansol-Durgapur area. However, a few incidences of surface subsidence have been reported in the Raniganj Coalfield in West Bengal.

(b) to (d). An Apex Monitoring Committee constituted by Coal India Limited with representatives of Government of West Bengal, Directorate General of Mines Safety, Central Mining Research Station, Central Mine Planning and Design Institute, Eastern Coalfields Limited, local representatives etc., for examination of unsafe areas has completed the survey and declared certain localities in Raniganj Coalfields as unsafe for habitation. Central Mine Planning and Design Institute has taken up formulation of schemes for dealing with each unsafe locality subject to availability of funds.

Some of the other steps being taken to deal with the subsidence in Raniganj Coalfield are given below:

- (i) Since there is no proven technology for stabilisation of inaccessible waterlogged workings, an innovative technology of hydro-neumatic stowing is being given trial in an area near Raniganj Township.
- (ii) Mining operations are carried out in conformity with rules and regulations and strictly as per conditions laid down by the Director General of Mines Safety.
- (iii) Regular follow-up and liaison with the District authorities is maintained for evacuation of people from areas declared unsafe.

Closure of Gandhamardan Bauxite Project in Sambalpur

2452. DR. KRUPASINDHU BHOI: Will the Minister of MINES be pleased to state:

(a) whether the closure of Gandhamardan Bauxite Project in Sambalpur district of Orissa has been demanded;

(b) if so, the details alongwith the rea-

sons therefor; and

(c) the steps taken in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF MINES (SHRI BALRAM SINGH YADAV): (a) to (c). The implementation of the Gandhamardan Bauxite Project in Orissa was being opposed by the local population, since it was approved in 1982, on account of their apprehension that the project is likely to damage the environment and ecology of the area. Since all efforts to revive the project have failed, Government have decided to abandon the project.

Distribution of Gas Through Pipeline in Bombay

2453. SHRI SHRAVAN KUMAR PATEL:

SHRI KESRI LAL:
SHRI RAM KAPSE:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the project for gas distribution in Bombay through pipeline has been completed;

(b) if not, the reasons for the delay; and

(c) the time by which it is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) No, Sir.

(b) The proposed project has not been approved by the Government.

(c) The project would be implemented in phases and completed in about 9 to 10 years from the date of approval.

National Tuberculosis Control Programme

2454. DR. LAXMINARAYNA PANDEYA:

DR. A.K. PATEL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether in an appraisal report, the World Health Organisation and the Swedish International Development Agency have pointed out several drawbacks in the National Tuberculosis Control Programme being implemented in the country;

(b) if so, the deficiencies pointed out in the said report and the remedial measures recommended therein;

(c) the provision for tuberculosis control in the Eighth Plan and the manner in which expenditure is shared between the Union and the State Government; and

(d) the steps proposed for detection and treatment of this disease?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKAR-ANAND): (a) and (b). A joint evaluation by Government of India-World Health Organisation and Swedish international Development Agency highlighted the need for greater use of microscopy for diagnosis, necessity of ensuring treatment completion through better case holding and training of staff, as well as improved drug supply and upgradation of monitoring and supervision.

(c) and (d). Presently National Tuberculosis Control Programme is funded on 50:50 sharing basis between the Centre and States. Eighth Plan outlay is Rs.80 crores. However, the original outlay of Rs.13.50 crores in 1992-93 has been increased to Rs. 29 crores in the current year and proposed to be fur-

ther increased to Rs. 35 crores in 1993-94, in order to ensure better coverage and to remove short-comings.

[*Translation*]

Crimes in M.P.

2455. SHRI SHIVRAJ SINGH CHAUHAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of cases of kidnapping, murder, attempt to murder, dacoity and the theft of vehicles reported in Madhya Pradesh during each of the last four months;

(b) the number of cases solved and those pending; and

(c) the measures taken/being taken to check crimes in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (c). The registration, investigation, detection and prevention of crimes is the responsibility of the concerned State Governments. The number of cases of Kidnapping, murder, attempt to murder, dacoity and the theft of vehicles reported and those solved and pending, for the last four months, is not available with the Central Government.

[*English*]

Involvement of Punjab Terrorists in Communal Disturbances

2456. SHRIMATI SUSEELA GOPALAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government have any information regarding the involvement of Punjabi terrorists in recent communal disturbances in the country; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) and (b). No such instance has come to the notice of the Government.

Rapid Action Force

2457. SHRI GURUDAS KAMAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Rapid Action Force has been provided with modern equipments to fight with communal riots; and

(b) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) Yes, Sir.

(b) Does not arise.

Prices of Petroleum Products

2458. SHRI HARISH NARAYAN PRABHU ZANTYE: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the prices of petroleum products hiked periodically during the last three years, year-wise and item-wise;

(b) whether there is any demand to reduce the prices of petroleum products; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) The prices of various petroleum products were revised during the last three years on 15.10.90, 25.7.91 and 16.9.92.

(b) and (c). Prices of petroleum products have been fixed by Government taking into consideration various factors like cost, growth in demand and other socio-economic factors.

Agreements on transfer of Sentenced Persons

2459. SHRI SIMON MARANDI:
SHRI SH'BU SOREN:
SHRI RAJENDRA AG-
NIHOTRI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether India has sought the cooperation of Spain, Russia, Great Britain, Ireland and other countries relating to transfer and social rehabilitation of sentenced persons and other similar issues;

(b) if so, the details thereof;

(c) whether any agreements have recently been signed in this regard; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAJESH PILOT): (a) to (d). India has signed Confiscation Agreement with the United Kingdom of Great Britain and Northern Ireland in September, 1992 for investigation and prosecution of crime and the tracing,

restraint and confiscation of the proceeds and instruments of crime and terrorist funds. India has recently signed a Treaty/Agreement on transfer/social rehabilitation of sentenced persons, with the Kingdom of Spain and on strengthening and development of cooperation in the interest of ensuring state security of both states while respecting the principles of sovereignty, equality and non-interference in each other's internal affairs with the Russian Federation.

[*Translation*]

Agreements between Coal Mines and Power Stations for Supply of Quality Coal

2460. SHRIMATI SHEELA GAUTAM:
SHRI RAJESH KUMAR:

Will the Minister of COAL be pleased to state:

(a) whether the Government have issued any directions to discontinue the agreements between Power Stations and coal mines regarding supply of quality coal to Power Stations;

(b) if so, the details thereof;

(c) the number of power stations which had made such agreements;

(d) whether the Government propose to solve the long pending problems regarding supply of sub-standard coal containing very small fragments and stones as these are the main cause for the decline in power generation and damage to the power generating units; and

(e) if so, the steps taken in this regard?

THE MINISTER OF STATE OF THE
MINISTRY OF COAL (SHRI AJIT PANJA)(a)

to (c). Coal companies had entered into agreements for supply of coal with all the major State Electricity Boards in the country in 1985, except for Maharashtra State Electricity Board (MSEB and West Bengal State Electricity Board (WBSEB with whom agreements were signed in 1984. All the above agreements except for those with MSEB, WBSEB and NTPC were valid for a period of one year only and therefore expired in 1986. The agreement with NTPC was for 3 years and it also expired in 1988. Agreements with MSEB and WBSEB were also for 3 years and both of them expired in 1987. However, the provisions of these agreements have continued to remain in force as per the decisions taken by the then Minister of Energy in a meeting held on 22.12.86.

It has been suggested that the sellers and buyers of coal, particularly the power houses, should enter into agreements for supply of coal which should inter-alia include reward and penalty clauses for ensuring quality and timely supply of coal. Coal India Ltd. is now preparing a model agreement which will be finalised in consultation with Department of Power.

(d) and (e). There have been some complaints from power houses and other coal consumers about quality of coal supplied by Coal India Ltd. Quality problems relate mainly to grade of coal, presence of extraneous material in coal and oversized coal. Almost all these complaints originate after the despatch, when the coal has reached the consumers. The view taken by coal companies and supported by Ministry of Coal is that quality control measures should be undertaken at the loading point itself so that complaints if any can be looked into at the spot and subsequent references are avoided. Following steps inter-alia have been and are being taken to improve the quality of coal at the pitheads (loading point)

1. While loading coal at the surface in underground mines, the extreneous materials are segregated.
2. In the stocks on surface, manual picking is doen to remove shale and stone pieces.
3. In Cola Handling Plants, slow moving picking belts are provided where picking up of shales and stone pieces is done.
4. Coal Controller's Organisation is being strengthened to supervise the quality of coal despatched to consumers.
5. Bulk consumers in power and cement sectors are being offered the facility of joint sampling of coal at the loading point.
6. Coal companies have also set up Consumers' Councils to monitor redressal of consumers' complaints' grievances.

[English]

Acute Shortage of Drugs

2461. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to reply given on December 3, 1991 to Unstarred Question No. 1872 and State:

(a) whether the enquiry report has been examined;

(b) if so, the action taken thereon;

(c) the value seizures of the spurious drugs, medicines, cosmetics etc. made in Delhi during each of the last three years;

(d) whether there is acute shortage of several vital drugs including life saving drugs in the market; and

(e) the steps taken to make drugs available freely at prices within the reach of the common man?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes, Sir.

(b) Disciplinary proceedings for major penalty have been initiated against the concerned officials of the Central Indian Pharmacopoeia Laboratory, Ghaziabad, Criminal prosecution has also been launched against he concerned firms.

(c) The estimated value of seizures in Delhi is as under:

1989-90	Rs. 5,600
1990-91	Rs. 12,800
1991-92	Rs. 79,361

(d) No general shortage of any vital drug including life saving drugs, has come to the notice of the Government except instances of temporary shortage of some branded formulations for which other brands or therapeutic equivalents are normally available.

(e) One of the main objectives of the Drug Policy 1986 is ensuring availability of essential drugs at reasonable prices.

Irregularities in MCD

2462. SHRI UPENDRA NATH VERMA:
SHRI TARA CHAND KHANDELWAL:

SHRI R. SURENDER REDDY:
 SHRI GURUDAS KAMAT:
 SHRI N.K. BALIYAN:
 DR. LAXMINARAYAN PAN-
 DEYA:
 SHRI MADAN LAL KHURANA:
 SHRI SANAT KUMAR MAN-
 DAL:
 SHRI ARVIND TRIVEDI:
 SHRI LOKANATH CH-
 OUDHURY:
 SHRI VIJAY KUMAR YADAV:
 SHRI RAM LAKHAN SINGH
 YADAV:
 SHRIMATI GEETA MUKHER-
 JEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to a news-item captioned "staff, mafia behind MCD office blaze" appearing in the Indian Express dated February 5, 1993;

(b) if so, whether any enquiry has been conducted in this matter;

(c) if so, the outcome hereof; and

(d) the action taken/being taken against the guilty officers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SAYEED): (a) to (d). A fire took place on the night of 2nd February, 1993 in the Municipal Corporation's office at Lajpat Nagar, New Delhi. The Delhi Police have registered a case under section 436 IPC vide FIR No. 40, dated 3.2.1993, at Police Station, Lajpat Nagar.

The Municipal Corporation of Delhi have reported that the fire engulfed 3 rooms. Due to timely intervention of fire personnel, sizeable records were saved. As per the Municipal Corporation of Delhi, files, papers and documents, numbering 6198 were salvaged in partly burnt or safe but in wet conditions.

The Commissioner, Municipal Corporation of Delhi constituted a board of four officers to salvage the record and prepage inventory of available files.

The Municipal Corporation of Delhi have reported that the record room of the Building Department was in separate building at the primary School which is safe.

Reconstruction of records for properties where action was proposed to be taken has already been started after observing the coda formalities.

Some of the files of authorised construction where cognizance was taken recently were burnt which are being reconstructed after fresh field survey and inspection of buildings after consulting the Master Register (Misalband Register) which is safe.

Lignite Based Thermal Plant in Rajasthan

2463. SHRI MANPHOOL SINGH: Will the Minister of COAL be pleased to state:

(a) the efforts made to use the lignite found in Rajasthan for generating power and the details of achievements made so far in this regard; and

(b) the place where a lignite based thermal plant is being installed in Rajasthan and when it was sanctioned?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT PANJA): (a) and (b). About 87087 million tonnes (geological reserves) of lignite deposits have been located in Bikaner, Barmer and Nagaur districts of Rajasthan. Further efforts to use the lignite found for generating power is dependent on more detailed exploration of the deposits identified.

The Government has sanctioned a Lignite Mine (1.7 m.t.p.a. capacity)-cum-power project (2x120 MW) at Barsingsar in Bikaner District of Rajasthan at a capital cost of Rs. 828.4 crores in April, 1991. This project was initially designed to be implemented by Neyveli Lignite Corporation. However, owing to non-availability of adequate resources with NLC, there is a possibility to transfer this project to intending enterprises.

Crisis in Indian Refractory Industry

2464. SHRIMATI SUSEELA GOPALAN: Will the Minister of STEEL be pleased to state:

(a) whether the high rate of customs duty on imported raw material has created a crisis in the Indian Refractory Industry;

(b) whether the Government have received any representations in this regard'

(c) if so, the reaction of the Government thereto; and

(d) the measures proposed to save the Indian Refractory Industry.

THE MINISTER OF STATE OF THE

MINISTRY OF STEEL (SHRI SONTOSH MOHAN DEV) (a) to (d). The Indian Refractory Industry have been representing to the Government for the last few years for reduction in custom duty on certain critical raw materials not available indigenously and required for manufacture of special refractories. Reacting favourably to these representations Government has reduced the import duty on these refractory raw materials to 30% in the Union Budget for 1993-94. The reduction in import duty would reduce the cost of production of the refractory products thereby benefiting the Indian Refractory Industry and the Steel Industry. This will enable Indian Refractory to become more competitive in the international market and will also give a boost to export of refractories.

Drug Control

2465. SHRISHRAVANKUMAR PATEL: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government have assessed the position in drug sector of States to identify the nature and ramification of the problems;

(b) if so, the details of the emerging trends alongwith the fresh initiatives taken/proposed to implement Drugs Control Act effectively;

(c) whether the State machinery is not adequately trained and equipped to carry out of task assigne; and

(d) if so, whether the Government are considering the launch a Central scheme to strengthen the State machinery and ensure

its effective performance including adequate training the laboratory facilities in the States?

THE MINISTER OF HEALTH AND FAMILY WELFARE : (SHRI B. SHANKAR-ANAND): (a) to (d). The Government have identified major problems of States' drugs sector, namely, inadequate number of drugs inspectors and lack of adequate testing facilities.

Steps have been taken to improve the State Drug Control set up through Centrally Sponsored Plan Schemes for augmentation of drug testing facilities and strengthening of drug inspectorate staff. Training of drug Inspectors and Analysts by the Central Drug Standard Control Organisation and prescribing qualifications of the State Licensing Authority are other important steps taken in this regard.

[*Translation*]

Import of Medicines

2466. KUMARI VIMLA VERMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the names of the Companies which have been allowed to import medicines;

(b) whether some of these medicines are banned abroad;

(c) if so, the number of such cases detached during the last three years; and

(d) the action taken by the Government to prevent the recurrence of such incidents?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKAR-ANAND): (a) Under the existing Import Ex-

port Policy, any company can import any medicines approved by the Drugs Controller (India except those given in the "negative" list of the policy.

(b) Medicines banned by the Drug Controller (India in consultation with experts cannot be imported into the country.

(c) and (d). Do not arise.

[*English*]

Reservation for SC/ST in Private Sector

2467. SHRI RAJNATH SONKAR SHASTRI:
SHRI SYED SHAHABUDDIN:

Will the Minister of WELFARE be pleased to state:

(a) whether there is any proposal to ask the private sector industrialists to make reservation for Scheduled Castes and Scheduled Tribes in their services particularly of those receiving financial help and assistance from the Union Government.

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) No, Sir.

(b) Does not arise.

(c) The law on reservation is under consideration of Government.

12.00 hrs.

MR. SPEAKER : Some hon. Members wanted to know at what time the voting on the Motion of Thanks on the President's Address will take place.

I have to inform the House that the hon. Prime Minister may reply at about 3 P.M. today; and immediately after his reply is over, voting will take place.

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, through you I would like to draw the attention of the House towards the fact that during the last week there has been a steep rise in the incidents of atrocities on the people of scheduled castes and scheduled tribes in different parts of the country. Some days ago 4 Dalits were killed in Andua Village in Mathura and another 4 were killed in Kanpur on Sunday night 6th of this month. The Likewise, such incidents have taken place in Maharashtra and other parts of the country. At present, there is President's rule in U.P. then it straight away becomes the responsibility of the Central Government to save the life of the people belonging to Scheduled Castes and Scheduled Tribes. I think this is a very dangerous development as Dalis are killed in Kanpur and Mathura due to cast based malice. I have given a Calling Attention Notice under rule 193 in this regard and I have repeatedly asked for a discussion in the House on atrocities committed on SCs and STs.

Minister of Home Affairs is sitting here and all the Ministers Concerned with Home Ministers are sitting here, junior as well as senior. I would like to ask the Minister of Home Affairs to issue a warning through this House because no action is being taken on the atrocities being committed as in Tsunder and in Kumher, as a result oppression is on the increase.

Through this House, we would like to demand that the Government should act and see that deterrent punishment is awarded to the Killers and give an assurance to the

House in this regard. (*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE (Bolpur): These incidents are happening regularly. The hon. Minister should be concerned about it. He should see that such incidents do not take place.

The vulnerable sections of the country are facing such problems; and they are being subjected to all sorts of discrimination and torture. Please take some effective steps. The Government must make it very clear. This will not be tolerated at all.

It is a shame that these people are being subjected to these incidents time and again. Our country must respond very firmly against this. (*Interruptions*)

[*Translation*]

SHRI SHYAM BIHARI MISRA (Bilhaur): Mr. Speaker, Sir, this case pertains to my constituency, Kanpur. Four Harijans have been killed (*Interruptions*)

[*English*]

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands): Mr. Speaker, Sir, I would like to draw the attention of the Government, particularly of the hon. Home Minister who is here to the fact that one passenger-cum-cargo ship (M.V. Nicobar) has been withdrawn.... (*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, Minister of Home Affairs is replying... (*Interruptions*)

SHRI MANORANJAN BHATKA : Do not prolong your point. Let others speak... (*Interruptions*) You speak. This is not a good thing. You should allow others also to speak. This is wrong... (*Interruptions*)

SHRI SHYAM BIHARI MISRA : Minister of Home Affairs should

announce it... (*Interruptions*)

SHRI KALKA DAS (Karolbagh): Mr. Speaker, Sir Harijans are being killed. During B.J.P. Government, not even a single Harijan was killed there.... (*Interruptions*)

SHRI SHYAM BIHARI MISRA: Four persons were murdered on Holy. The hon. Minister of Home Affairs should reply as to what action is being taken there? Even after that the police did not take any precaution there. Had they taken precaution then nobody would have been murdered there... (*Interruptions*)

SHRI RAM VILAS PASWAN: I wanted to say only this much that Minister of Home Affairs was replying. Let him give the reply.... (*Interruptions*)

SHRI MANORANJAN BHATKA : Mr. Speaker, Sir, you have called my name.... (*Interruptions*)

SHRI SHYAM BIHARI MISHRA : The poor are being murdered there in this way. Senior Minister or Junior Minister may reply to it but the Government should give a reply. 4 persons were brutally murdered on the day of Holi festival. President's rule is there and police and Administration have stooped functioning. No work is being done there..... (*Interruptions*)

MR. SPEAKER : As I have told you, the speech of the persons speaking without my permission will not go on record. Either you regulate the proceedings of this House or let me do it. Either of the situation can prevail. It being an important issue, I allowed you to speak. Minister of Home Affairs even replied to it. If you want to speak only on this issue, you may speak. Otherwise I did not even permit Sharad ji to speak.... (*Interruptions*)

MR. SPEAKER: Sharad ji, when I am speaking, you may please sit down. Either you control the House or let me do it. I permitted him to speak and Home Minister also spoke in this regard but it does not mean that everybody should stand up. What was he saying, no reply came. If you do like this

daily and if I have to give a lecture in this regard then it is not a thing to be appreciated. You should decide it on your own..... (*Interruptions*)

SHRI RAM VILAS PASWAN: Minister of Home Affairs was replying.

MR. SPEAKER: You may sit down. I gave you a chance to speak. If others speak, you also stand up in between.... (*Interruptions*)

SHRI RAM VILAS PASWAN: Minister of Home Affairs had stood up to speak.... (*Interruptions*)

MR. SPEAKER : You may speak for an hour like this. I do not have any objection to it. I will stick to my seat. (*Interruptions*)

SHRI RAM VILAS PASWAN: I do not speak merely for speaking. (*Interruptions*)

MR. SPEAKER : You are not the only Member here. He is also a Member. (*Interruptions*)

[*English*]

MR. SPEAKER : I have to allow him also to speak. (*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN: Hon. Minister of Home Affairs was replying to it with your permission. (*Interruptions*)

[*English*]

MR. SPEAKER : Mr. Paswan, this kind of augment is not correct.... (*Interruptions*)

[*Translation*]

SHRI RAM VILAS PASWAN: Hon. Minister of Home Affairs was being called.... (*Interruptions*)

MR. SPEAKER : He will speak later on. Let him speak first..... (*Interruptions*)

[English]

SHRI MANORANJAN BHATKA : Mr. Speaker, Sir, I would like to draw the attention of this House and also the Government, particularly the Home Minister, who is present here, that N.V. Nicobar Ship, a passenger-cum-cargo vessel operating between Andaman & Nicobar Islands and main Island, has been withdrawn for carrying the Hazi passengers. We have no objection for carrying the Haz passengers because this is also one of the necessary commitments of the country.

The point is that every year our passenger vessels have been withdrawn without making any alternative arrangements and thereby the people of the Island are suffering.

Not only that; last year when this ship was taken away, at that time, arrangements were made to carry the passengers by air, within the same shipping fare. That was the arrangement made last year. But this year such arrangement has been made and the ship has been withdrawn. It is well-known that during this period, March-April and May there will be heavy passenger traffic because of the vacations to schools and holidays.

I would like to know whether the Government is going to make alternative arrangements immediately. Otherwise there will be a serious law and order problem in the Island. I would like to request the hon. Home Minister to respond to this and to make immediate arrangements so that the passengers and the people of the Island territories are not made to face the problems and suffer during this vacation period.

MR. SPEAKER : Will you please respond to the first and the second?

SHRI NIRMAL KANTI CHATTERJEE (Dumdum): One single ship is there. (*Interruptions*)*

MR. SPEAKER : I have not allowed you and it is not going on record. You can speak

*Not recorded

for any length of time.

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): So far as the first question raised by hon. Shri Ram Vilas Paswan is concerned, I am in full agreement that there are large number of incidents which are happening in different parts of the country, and specially he has mentioned the States which are under the President's rule.

I will definitely inquire into the matter. I can assure him that the Government will take serious action against all those elements which are trying to commit atrocities against the weaker sections of the society and will see that they are properly dealt with in a court of law.

About the question which was raised by Shri Manoranjan Bhakta, it will be the responsibility of the Government to see that alternative arrangements are made as early as possible.

SHRI B.N. REDDY (Miryalguda): The incidents of this type are leading to more deaths and stringent measures should be taken to curb them. In view of the movement launched by Mahilas in Andhra Pradesh and other parts of the country, I would like to know whether the Government is considering to prohibit the very consumption of liquor. That is the only way (*Interruptions*) it is a social evil.

MR. SPEAKER : Dr. Laxminarayanan Pandeya.

[Translation]

DR. LAXMINARAYANAN PANDEYA (Mandsaur): Mr. Speaker, Sir, due to hailstorm crops have been destroyed on a large scale in U.P. and M.P. In my constituency, at least 2 lac farmer families have been badly affected, one of them even committed suicide. Sir, the hailstorm has caused a loss of corers of rupees to them. I want that the Government should immediately send a survey team to conduct a survey of that area particularly to assess

the loss caused to these farmers. Crops upto 90 per cent have been destroyed.. (*Interruptions*) Farmers are totally ruined. Therefore, I request the Finance Minister to expedite the matter so that appropriate relief could be given to the farmers.

[*English*]

MR. SPEAKER : Shri Sunil Dutt.

SHRI SUNIL DUTT (Bombay North West): Sir, I rise to inform the House that the 21st of March will be observed as World Disabled Day.

SHRI CHHEDI PASWAN (Sasaram): Mr. Speaker, Sir.... (*Interruptions*)*

MR. SPEAKER : He is not going on record.

SHRI SUNIL DUTT: Sir, The 21st of March will be observed as The World Disabled Day and many of the social organisations and organisations supported by the Government which are working for the disabled will be celebrating this day all over India.

SHRI CHHEDI PASWAN: Mr. Speaker, Sir,... * (*Interruptions*)

MR. SPEAKER : I name the hon. Member and I ask him to withdraw from the House.

12.15 hrs.

Shri Chedi Paswan then Left the House.

SHRI SUNIL DUTT: In our country 36 children are born disabled every day, three per two-hours. We have 20 million mentally handicapped, 18 million blind and 25 million deaf and polio-stricken. In all, we have 85 million disabled in our country. Let us assume that every disabled has 4 members of his or her family and that makes 340 million people.

I am very grateful to the Finance Minister, Dr. Manmohan Singh, who recognised the

trauma of bringing up a handicapped child and gave certain concessions in income-tax to their families. But, this is not enough, I plead that there should be a National Commission for the Welfare of the handicapped. There should also be a National Finance and Development Corporation for the welfare of the handicapped and there should be one window wherefrom we redress the problems of their education, rehabilitation and make them independent human beings so that they do not suffer from the inferiority complex. This will be the greatest gift that we can give to the 85 million disabled and their families on the World Disabled Day.

Lastly, I would like to inform all the hon. Members of this Adjust House that these 340 million people are also our voters. (*Interruptions*)

SHRI B.N. REDDY: Sir, there is no reply from the hon. Minister. (*Interruptions*)

SHRI ANIL BASU (Arambagh): Sir, through you, I would like to bring to the notice of this House a very disturbing news which is published in the late city edition of the Delhi Statesman today. It is published in the newspapers that the Minister of State of the Ministry of Petroleum and Natural Gas....

MR. SPEAKER : You have not given me the notice.

SHRI ANIL BASU: I have given you the notice.

MR. SPEAKER: You have not given the notice to the Minister. You have not obtained my permission and you are raising it. If you have to raise any defamatory matter, you have to follow the rule. The rule is that you give me a notice, you substantiate the allegation, you obtain the permission from me, then you give the notice to them and then only you can raise it. Please bear this in mind that this kind of allegations cannot be raised against any Member. It cannot be raised against you also. (*Interruptions*)

SHRI ANIL BASU: Sir, I sought your permission. I gave you the notice.

MR. SPEAKER : I have not received your notice. (*Interruptions*)

SHRI ANIL BASU: It is not an allegation. (*Interruptions*)

SHRI MRUTYUNJAYA NAYAK (Kalahandi): Sir, the Government has a policy to give priority to the backward districts for providing facilities like.... (*Interruptions*)

MR. SPEAKER : What Shri Mrutyunjaya Nayak is saying will alone go on record.

(*Interruptions*)*

MR. SPEAKER : Please sit down. Now you have to sit down. (*Interruptions*)

MR. SPEAKER : You have to sit down. You have to first sit down. Everybody is trying to browbeat the Speaker and the Speaker cannot conduct the House like this. I am quoting the rule for the last three days. You have to follow the rules. If you do not want to follow the rules, conduct the House in any manner you like. You have not given me the notice. I do not know what is the subject you are going to raise here. I do not know whether you have enquired into the matter, whether you are ready to substantiate the matter; whether you have given notice to the Minister and you are raising it. Please bear this in mind. I have a duty to protect you, I have a duty to protect your friends, I have a duty to protect all the Members in the House, if the matters are raised in an irregular manner. Have you given me the notice? Have you obtained the permission from me? how do I know what you are going to raise? (*Interruptions*)

SHRI TARI BARAN TOPDAR (Barrackpore) You should protect the prestige of the House, Sir. (*Interruptions*). You are citing rules only on insignificant points.... (*Interruptions*).

MR. SPEAKER : Nothing will go on record without my permission.... (*Interruptions*)*

MR. SPEAKER : Yes, Mr. Mrutyunjaya Nayak..... (*Interruptions*)*

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, the Government has a policy to give priority to the backward districts for providing facilities like creation of new railway lines. The Government has permitted to complete the survey work for creation of railway link up to Bolangir via Phulbani... (*Interruptions*)*

MR. SPEAKER : One minute. Please take your seats.... (*Interruptions*)*

MR. SPEAKER : You have to take your seats.

(*Interruptions*)*

MR. SPEAKER : I shall like to know from the senior Members of the House that if a Member gets up and makes such statements on the floor of the House, how you would like the Speaker to conduct himself and how you would like the House to be conducted. I would like to know this. (*Interruptions*)*

MR. SPEAKER : I shall allow the Member to make the statement but please bear in mind, hereafter shall allow such kind of statements to be made against everybody, whoever wants to make a statement on the floor of the House. Come on, you make the statement..... (*Interruptions*)

SHRI SYED MASUDAL HQSSAIN (Murshidabad): This is also unfortunate, Sir. He is speaking clarification. (*Interruptions*).

SHRI BASUDAB ACHARIA (Bankura): Sir, the Government should clarify.. (*Interruptions*).

MR. SPEAKER : Now please sit down. Yes, Mr. Anil Basu, you can make the statement. But tomorrow you will not please ask me not to allow any statement of this kind to be made against anybody on the floor of the House. (*Interruptions*)

SHRI ANIL BASU: Sir, today in the late city edition of the Statesman some allegation has been published by somebody alleging against the Minister of Petroleum and Natural Gas. I want to know the reaction of the Government in that regard. That is all. Nothing else.

SHRI NIRMAL KANTI CHATTERJEE : He is not making any allegation.

SHRI BASUDEB ACHARIA: Sir, he is only asking a clarification. (*Interruptions*)

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (Shri Vidyacharan Shukla) : Sir, may I raise a point of order? (*Interruptions*)

We understand the feelings of the hon. Speaker. But the way the matter is sought to be raised as you have already pointed out, is not the proper way (*Interruptions*)

SHRI BASUDEB ACHARIA: What is not proper? (*Interruptions*)

SHRI ANIL BASU: It is against a Minister. (*Interruptions*)

SHRI VIDYACHARAN SHUKLA: Sir, I should be allowed to make my submission. (*Interruptions*) We do not want that anything be shut out from the House. But this kind of shouting cannot be allowed in the House. Sir, I will improve you not to allow such shouting in the House because we want everything to be discussed in the House. We do not want to shut out anything. But shouting is not correct. (*Interruptions*) It should be according to the rules adopted by this House. You have to go by the wishes of the House. The House has adopted certain sets of rules. You have to go by the rules. (*Interruptions*)

SHRI ANIL BASU: I only mentioned what appeared in the paper. (*Interruptions*)

SHRI VIDYACHARAN SHUKLA: Shouting cannot help anybody. Sir, I would request you to see that the rules adopted by

this House are not flouted by the Members.

MR. SPEAKER : Yes.

SHRI VIDYACHARAN SHUKLA: We have to be very firm. We will like to improve and implead with you that you must do it and we will certainly cooperate with you to see that for everything that is to be raised in the House we will give full information and full reply to that, provided you give us the permission to do that and if it is done recording to the rules of the House.

MR. SPEAKER : The hon. Member wanted to know which rule has been flouted. I will read it. I have read this rule two times in the House. I have read not only the rule but the commentary on it also. I have not only read the commentary but I have said what I had to say also. If the hon. Members do not know this rule, I am not expected every day to bring this rule to the notice of the hon. Members. The rule is :

“No allegation of a defamatory or incriminatory nature shall be made by a member against any person unless the member has given adequate advance notice....”

Have you given the adequate advance notice to the Speaker?

I quote :

“ ... and also to the Minister...”

Have you given the notice to the Minister concerned?

I quote:

“....so that the Minister may be able to make an investigation into the matter for the purpose of a reply.

“Provided that the Speaker may at any time prohibit any member from making any such allegation if he is of opinion that such allegation is derogatory to the dignity of the

House or that no public interest is served by making such allegation" (*Interruptions*).

MR. SPEAKER : This is one rule I read day before yesterday; I read it yesterday and I am reading it today. I have not said that you cannot bring it to the floor of the House. You have to give me a notice. You have to give the notice to the other side. You have to obtain my permission to do it. I have not received, I have not seen your notice, You have not sought my permission. I have not give you permission. You have not given the notice to the other side. Over and above that you have been standing up and making statements which are derogatory of this Chair. When I asked the entire House what they have to say on the matter, I - to my regret - found that nobody had the courtesy to get up and say that this is not proper. And that is why, if you want to rule the House in whatever manner you like, I have no objection. I am giving you the permission. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE : The problem is for the last three days we were raising it (*Interruptions*)

SHRI ANIL BASU: Sir, I have not made any allegation and I have only drawn the attention of the Government....

MR. SPEAKER : I do not mind it. You abuse each other, I have no objection. I only wanted to show that this is not proper.

SHRI ANIL BASU: I have not made any allegation. You please go through the record.

MR. SPEAKER : How do I know if I do not have anything with me? How do I know if I do not have the papers with me?

(*Interruptions*)

SHRI VIDYACHARAN SHUKLA: Sir, this kind of shouting in the House is also an insult to the Chair and disobeying the directives of the Speaker itself is an insult to the Chair and therefore, this should not be

allowed to go on record. I would plead with you that all this shouting should be expunged from the record and no shouting should be allowed in the House. Unless they follow the rules, no matter should be allowed to be raised here and we, on this side of the House, are totally with you on this matter and we want to express our solidarity in maintaining discipline in the House. (*Interruptions*)

MR. SPEAKER : I am now allowing Mr. Anil Basu to say what he wants to say. But I am saying that those Members who got up, raised their voices and made some statements which should not have been made, I regret that those statements have been made. They should not have made those statements. They have brought down the dignity of the Chair and the House by making those statements. Now, I request Mr. Anil Basu to come to the point.

SHRI ANIL BASU: Sir, with all respect to the Chair...

MR. SPEAKER : I do not think that is visible from your action.

SHRI ANIL BASU: With all respect to the Chair, my humble submissions is that I have given prior notice to your honour and I sought you permission to raise this issue.

MR. SPEAKER : When did you give the notice?

SHRI ANIL BASU: I gave it in the morning before 10 o'clock.

MR. SPEAKER : I have not received your notice.

SHRI ANIL BASU: You gave the permission to raise it.

MR. SPEAKER : No.

SHRI ANIL BASU: I have not made any allegation. (*Interruptions*)

SHRI AMAL DATTA (Diamond

Harbour): Sir, you have said something to which we are objecting. (*Interruptions*)

MR. SPEAKER : It seems everybody wants this kind of thing to go on, on the floor of the House and so, I am allowing it.

SHRI AMAL DATTA: You have said something to which we are objecting.

MR. SPEAKER : Please sit down.

SHRI AMAL DATTA: Please hear me out.

MR. SPEAKER : I am hearing you.

SHRI AMAL DATTA: You have made an observation to which we are objecting.

MR. SPEAKER: May I send the names to the Privilege Committee to enquire into it? Why do you make derogations and all those things? The entire House has seen it.

SHRI NIRMAL KANTI CHATTERJEE : You do it. Please refer it to the Privileges Committee. (*Interruptions*)

MR. SPEAKER : It is not going on record

(*Interruptions*)*

MR. SPEAKER : You change the rules if you like.

(*Interruptions*)*

MR. SPEAKER : Are you speaking or is Mr. Anil Basu speaking now? I will allow according to your sweet will.

(*Interruptions*)

SHRI ANIL BASU: I have not made any allegation against anybody. I said that somebody published some allegation in the first page of the late city edition of the *Statesman* of Delhi today, that the Petroleum and Natural Gas Minister, who is now present in the House, has done something wrong.

I want to know the reaction of the Government, to set the image and prestige of the Government.

I have all respect to the Chair. That is my submission. (*Interruptions*)....

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, it is the policy of the Government that the priority should be given to the backward districts for creation of railway line. As such Khurda-Bolangir via Phulbani railway line proposal is already pending with the Government. Because of inadequate funds, the project could not be implemented and could not get the clearance from the Planning Commission. There is a suggestion that JRY funds are at the disposal of the State Government and that is the Central Government money. Hence, I request the hon. Speaker to give direction to the Government to pursue the matter with the State Government to divert the JRY funds for this project so that the railway line project will be taken up and completed.

SHRI RAM NAIK (Bombay North): Sir, on 8th of March, only three days back we had observed the international Women Day. An alarming report had appeared in the Times of India of 3rd March with the heading 'Plight of Indian Maids', which report came from Kuwait. The report says about 35,000 to 40,000 Indian maids, that is domestic servants who work in Kuwait - there are also nurses there — the report is pathetic and outrageous. It boils our blood when we read the report. These women maids are being subjected to molestation, beating, solitary confinement and even sexual assault. I shudder to think what would be happening to those ladies who are working there. Our ladies there have approached the Embassy. The Embassy has also accepted that some such problem exists on a wide scale.

Everybody knows that a number of persons are going to Kuwait for jobs. I want to have a statement from the Foreign Minister as to what action the Government is doing to give relief to the hopeless ladies who are there in thousands. I want the External Affairs Minister to come to the House and to make a statement as to what arrangements the Government is making to see that the honour of our ladies in Kuwait is maintained.

SHRI E. AHAMED (Manjeri): I may be permitted to say one word in this matter. What my dear friend, Shri Naik has raised is, of course, a matter of concern. But we must bear in mind that the relationship between India and Kuwait is very cordial and we shall not say anything. (*Interruptions*)

There are 135,000 Indians living there in Kuwait. He has reported about 35 cases, only 35 cases. There was no substantive proof. It is the duty of the Government to make enquiry. I am not against inquiring into the matter. I am not against giving them relief. I am not against taking any step like that. But in the name of 35 people who have suffered out of 135,000 Indian living there, you cannot denounce the country like that. You cannot deplore the people like that. You must understand the real interest of the country. I feel that it is the duty of the Government of India to support every Indian national. I am not against it. But the hon. Member has mentioned it with malice and only to malign the country.

There are 1,35,000 Indians living in Kuwait out of which the number of cases reported is about 35 persons. This cannot be taken as a crime against all people.

What is going on the United States and other countries? Everybody knows that there are several such allegations of sexual abuse there in those countries.

Only casting aspersions and maligning a country like Kuwait which stood by India is deplorable.

If there are grievances of any Indian, it is the duty of the Government to inquire into them. But we should not malign those countries with ulterior motives.

Kuwait is a country which is standing by India and it is supporting India and it is a dependable ally. It is having every cordial relations with India.

You must please bear these facts in mind.

That is all I want to say.

[*Translation*]

SHRI RABI RAY (Kendrapada): Mr. Speaker, Sir, with your permission I would like to raise a very important issue. Though, I was allowed to raise it yesterday yet I could not do so. Sir, I would like to draw yours as well as the attention of the august House towards a matter of national importance. Mr. Speaker, Sir, undoubtedly it is correct to say that our relations with China are improving but at the same time I would like to draw your attention towards with all has appeared in the print media that China, which sells arms to the third world countries, is selling arms to Pakistan and Myanmar. It is also a matter of grave concern that China, which is a party, to the 'Missile Technology Central Regime' guidelines is selling not only arms to our neighboring countries like Pakistan and Myanmar but is also supplying nuclear arms to Pakistan. I am raising this issue because the contention of Beijing in the matter of arms supply to Pakistan is that.

[*English*]

"In case of Pakistan, it is assisting in the production of 400 Km range HATF2 surface-to-surface missiles which when further developed could carry nuclear warheads. Recently it supplied M11 missiles to Pakistan.

"Further arming of Pakistan only increases its hostility towards India and augments its capacity to supply weapons on a large scale to terrorists operating in Jammu & Kashmir and those under training in camps on the line of control."

[*Translation*]

Mr. Speaker, Sir, I would like to submit that when it is the contention of the Government that relations with China are improving then why do the Government does not take the House into confidence. The Government must try to allay the fears in the minds of the people that China which is a party to the 'Missile Technology Central

Regime' guidelines is violating it too. Arms supplied to Pakistan by China fall in the hands of the terrorists out to destabilise Jammu and Kashmir.

Sir, Through you, I would also like to submit that nuclear arsenals supplied to Pakistan by China are in all likelihood going to be used against India.

Secondly, all the noble laureates who recently gathered in Bangkok, the capital of Thailand, have issued a declaration that illegal confinement in jail of Aung Sang Sau Ki is a matter of concern for the people the world over and the people of Mynamar are none too happy about it. Sir, through you, I would like to draw the attention of the Government towards the goings on in Mynamar.

[*English*]

"Many Chinese advisers are stated to be working from Mynamar. Beijing's arms sales and its physical presence in Mynamar could upset the strategic balance in the region.

Apart from transfer of conventional weapons, its export of nuclear technology by China to Pakistan has caused widespread concern.

[*Translation*]

I would like to know from the Government that when our relations with China are improving then why the latter is supporting the military junta in Mynamar out to crush revolutionaries demanding democratic set up for the country.

[*English*]

MR. SPEAKER: May I very respectfully bring to your notice that we have friendly relations with China. Let us not say anything which will go the other way.

[*Translation*]

SHRI RABI RAY: I raised this issue

because of all that which is appearing these days in the print media I had cited a specific example to the effect that guidelines are being violated. Secondly, through you, I would like to urge the Government to make a statement so as to take into confidence the august House and the people of the country regarding the support extended to Mynamar by China, in crushing the forces demanding democracy in that country.

SHRI NITISH KUMAR (Barh) : Mr. Speaker, Sir, on behalf of my party, the Janata Dal, I would like to tender an apology for the behaviour of my party colleague Shri Chheoudi Paswan. Mr. Speaker, Sir, however, you are very generous and large herted a person. In the entire tenth Lok Shabha need for invoking the rule 373 never arose. It had been always your endeavour to find the amicable solutions in the face of extreme heated moments in the august House. Therefore, most humbly we would like to urge you to forget the misdemeanor of the hon. Member and withdraw your ruling on the issue after review. In the entire tenth Lok Shabha need for invoking the rule 373, regarding asking any hon. Members to withdraw from the august House, never arose. Therefore, we urge you to review the said ruling.

SHRI LAL. K. ADVANI (Gandhi Nagar): Sir, after the submission of a senior hon. Member of that party, the Janata Dal, to which Shri Chhedi Paswan belongs, I think it will be proper on your part to review the ruling as it has served the desired purpose.

[*English*]

MR. SPEAKER: I thank both the hon. Members and in deference to their wishes, I withdraw the order.

(*Interruptions*)

[*Translation*]

SHRI ATAL BIHARI VAJPAYEE (Lucknow): Mr. Speaker, Sir, one episode is over. However, there is need to evolve a procedure for regulating the 'Zero Hour' and

for raising the issues of privilege in the august House?

Mr. Speaker, Sir, Rules have their own importance. You refer to the rules everyday and they are violated everyday, we violate them. My submission and suggestion in this regard is that a meeting of all political parties should be convened.

During the Zero Hour, the Members are free to raise anything, but there should be some discipline at the same time. We all are very sorry for what happened today. There is also discontentment in this party. There are important matters which the hon. Members want to raise here. Newspapers are quoted for the purpose, this is but natural. Many serious scandals or scams have been raised in the past in this House on the basis of the newspaper reports and thereafter action was taken against the Members. Some Members were ever removed from the Membership on the basis of these reports.

It is correct that there should be some procedure for it. The duel of words that took place today was really Unfortunate. Mr. Speaker, Sir, you wanted to know, our views at that time. We definitely had our views, but if we had expressed our views here the matter would have further complicated, whereas we wanted to solve the matter.

Therefore, my opinion is that the proceedings should take place in a disciplined manner. But what procedure should be adopted for that? What procedure should be applied with regard to making allegations, if one is to level allegation on the other Members? I would like the Government to immediately refute the charges, if these are levelled against it. We want to give opportunity even to the Government, but it does not like to avail it. While you get involved in the process. We are sorry for this.

MR. SPEAKER: I would like to thank Shri Vajpayee that he always helps in conducting the proceedings of the House properly. Today also, he is extending the same kind of cooperation and support. On

this matter of Zero Hour we had held a conference, and also had discussion in the Business advisory Committee and in the House. But I do not think anything concrete had come out of it. In spite of all this, I will consider your suggestion to invite leaders of all the political parties and find out the solution.

Secondly, if you want to have a discussion on it, you can do that in 3-4 Zero Hours so that some rules and regulations are evolved and we may follow them.

It is true that the current issues and problems are raised in the House and we generally, do not stop the Members from raising them. However, we want that the issues should not be raised on the basis of newspapers reports. Actually we have rules for raising such issues, so newspapers reports should only be referred to in the House under those rules. You may give me a notice that a particular issue was raised here and that you now want to raise it in a particular manner. I would ask him if he believes that newspaper report is true and whether he has made any enquiry into it and given a notice to the concerned Minister? If he, in reply to these queries, says that he believes that the newspaper reports are true and contains facts and he himself is in possession of certain information or if he says otherwise that he does not know anything about the veracity of these reports but he wants that country and the house should know the factual position about it so he was raising this issue, then I would like to tell him a proper procedure under which such matters could be raised. If he refers to a particular case that has been reported by the press, I would like to know whether he has already given clarification with regard to it. If he has done so, it is alright, otherwise such a matter should not be raised in the House. I may ask the hon. Minister to give the required information.

But inspite of this, I receive a notice at 10 o'clock, I do get scrubbed notices in a writing which I am unable even to read and if the Members seek permission to raise matters under such notices, I would not

have any objection because there is nothing particular against either the Speaker or any other Member. I object only when it is against any hon. Member of the House. I have received notice time and again but I did not allow the matters to be raised. I also received notices against several hon. Members and also against some outside persons, but I did not allow them because they were not covered by the Rules. In spite of this, if any Member starts speaking, then I have no objection. I do not have any objection, if the hon. Members do not have objection. If the Members feel that rules have been framed after great deliberation, so these rules should be followed by all. They are for maintaining the dignity of the House and everybody should follow them. I have been reiterating for the last 3-4 days that I have no objection to allow to speak even against the big leaders and I have given permission in the past too. However, I do not know what the hon. Member is going to speak and on what basis he is going to speak. If I allow the members to speak in this fashion, you people yourself would start asking as to how did I allow all this and I should have allow the House to run only according to rules. What reply I would have to that then? If any hon. Member does not care to read rules and starts speaking loudly here in the House without caring for the need to maintain the dignity of the House.

[*English*]

I expect the House to cooperate with the Chair and if this kind of cooperation is not coming forth either from the ruling party....

[*Translation*]

I would also like to thank Shri Vidyacharan Shukla for speaking to the point. I would like to submit to all the hon. Members that this House belongs to all and not to me alone.

[*English*]

The Speaker is the first servant of the House

[*Translation*]

I will do whatever the hon. Members say and if they feel that if a particular way to run the House would be fit to maintain the dignity of the House, then I have no objection in running the House in that particular way. If they wish, I will convene meeting of the Rules committee tomorrow itself and get the rules changed as it seems that the hon. Member can do without rules.

The rules have been framed for the Hon. Members and their political parties. They should follow the rules with the spirit with which these have been framed. How will it do, if they are not followed? If the Hon. Members wish to run the Zero Hour in this way then I have received 1000 notices for Zero Hour. But if the Hon. Members are not interested to have a discussion on Budget and Bills and just want the Zero Hour, I

the Members may continue without it. It is their House, they are free to run it in any way.

I have told the Members not once or twice but innumerable times that they are to give a notice to the hon. Minister for raising such issues. They can also raise such issues at the time of discussion on the President Address and during the discussion on General Budget. They are also free to raise such issues during the discussion on the concerned Ministry. They can also give notice for a question to raise these issues or can raise them under rule 193. So Hon. Members have so many provisions but if they do not want to make use of them, do not give notice to raise those particular issues and start speaking against each other. I cannot help, this is their House.

[*English*]

I am the first servant of the House.

[*Translation*]

I will act according to what the Members of the House decide. But I will not be answerable as to why I did not follow the rule?.. (*Interruptions*)

[*English*]

SHRI NIRMAL KANTI CHATTERJEE:
Can I make a submission on this?

[*Translation*]

SHRI VIDYACHARAN SHUKLA: Mr. Speaker, Sir, I would like to submit that you have tried your best to regulate and conduct the proceedings during the Zero Hour properly and for this purpose you called the Members twice and discussed the matter.

Efforts should be made once again with regard to what Shri Vajpayee and other hon. Members have said. We would fully cooperate with you in those efforts. At the same time I would like to assure you that we fully agree to whatever you have said. We do not want to obstruct any matter from being raised in the House nor do we intend to create any hindrance with regard to raising any particular matter here, we are ready to give clarification in every way.

The only thing is that the matter should be raised under the rules of the House, in that way we may be able to justify our stand and give satisfactory reply to the question raised and there will be no heated exchanges.

I would like to submit that your efforts have failed twice and it was due to our fault. So, we will again make an effort.

MR. SPEAKER: It is not only your fault, but we all are responsible for it (*Interruptions*)

SHRI GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, regarding this issue a lot has been said by you as well as by the Minister and other Members. There was a time when calling attention motions were used to be taken up everyday in the House. Even there were days when two calling-attention motions were used to be taken up on one day. Issues were discussed under Rule 377. Discussions were held on Adjournment Motion and on the issues under Rule 193. But 10 to 12 years ago, the ruling party decided not to allow these matters to be raised and started

the zero-hour, in which there is no need to give reply to anything. This is the main cause behind all the trouble. This should be rectified. At least one calling attention Motion should be taken up every day. If someone brings a special motion Hon. Speaker should accept that. The Government will have to give reply to that and there will be a solution to the problem raised. If you adopt that procedure, I think the practice of or raising such matters time and again in the House can be checked (*Interruptions*)

I would like to make a request to the hon. Home Minister. I have written to him and also to you that in Karnataka, we want a C.B.I. enquiry into the case of a Sarnava woman.... (*Interruptions*)

[*English*]

MR. SPEAKER: Let us clinch this issue first.

[*Translation*]

SHRI GEORGE FERNANDES: Please clinch this issue first, then allow me to speak a sentence on it.. (*Interruptions*)

[*English*]

DR. KARTIKESWAR PATRA (Balasore): This is not the way. It is the House which has to be disciplined first. We have been elected by the people and we have got something to bring it to the notice of the House. (*Interruptions*)

SHRI NIRMAL KANTI CHATTERJEE: There is absolutely no doubt in my mind that what has happened should not have happened in the House.

Sir, I entirely support the approach of Shri Vajpayee. For the last three days, you have been repeatedly quoting, as you have referred to, a set of rules. Now, there is a feeling amongst us that we should discuss along with the leaders the applicability of those rules to particular circumstances, about which, there seems to be deferring perceptions.

Therefore, I submit the point which should be discussed when you meet the leaders is that when and how these rules should be made applicable within the House.

13.00 hrs

Secondly, the Leader of the Opposition had suggested on an earlier occasion that when the House is in session whenever such reports appear in the Press, it devolves on the Government because this will agitate the minds of not only the Members but people outside also to come out readily with a statement about such allegations in the Press. Because the House would be naturally concerned. It does not affect only a part of the executive. It affects the prestige - because he is a Member of Parliament also - of the entire House. Therefore as he suggested, whenever such allegations are flashed in the papers, the Government should come ready with an answer to this; either denying that this is false or saying that this has really happened. On their own, *sou motu*, such statements should come from them. Therefore what I suggest is that when you meet the leaders, kindly discuss these issues. (*Interruptions*)

[*Translation*]

DR. S.P. YADAV (Sambhal): We raise our hand every day, but we are not given the opportunity to speak....

(*Interruptions*)

SHRI SHYAN BIHAR MISHRA: Since I have been raising my hand again and again, it has developed a bend, but even then I have not been given the opportunity to speak.....

(*Interruptions*)

SHRI SATYA PAL SINGH YADAV (Shahjahanpur): Just now Shri George Fernandes had said that 10 to 12 years ago, these issues were used to be raised under Calling Attention Motion and Rule 377, but now these issues are raised during zero-hour only. During the zero-hour, only

Members sitting on the front benches are allowed to speak. No opportunity is given to the back benchers. No opportunity is given to the back benchers. We too have our problems to raise. We too have come here after being duly elected. The Members sitting on the front benches speak as many as 10 times, but you do not even look towards us and we do not get the opportunity to speak.... (*Interruptions*) This will not do. (*Interruptions*)

MR. SPEAKER: I have heard all of you. Please take your seat. I am going to say something for the benefit of all of you. (*Interruptions*)

MR. SPEAKER: I agree with your feelings. The back benchers should get more chance to speak and the members shifting on the front benches should agree to it.

(*Interruptions*)

SHRI SYED MASUDAL HOSSAIN : If you agree, give them opportunity to speak.

MR. SPEAKER : It was good to raise this issue here. I have heard everything. From tomorrow, we all will co-operate with each other. One thing. I would like to say about Shri George.. (*Interruptions*)

MR. SPEAKER: You get a lot of time. Please be seated.

(*Interruptions*)

SHRI TEJ NARAYAN SINGH (Buxar) : Mr. Speaker, Sir, I do not take much time. I would like to submit that we have accepted this fact that we will not get the opportunity to speak. I say this and

(*Interruptions*)

MR. SPEAKER: Yes please take your seat.

Regarding Shri George Fernandes, I would like to submit that I have myself suggested the members of Business Advisory Committee that if they want to

have a discussion on any important matter, they can raise it under short duration discussion under Rule 193 twice in a week but that discussion should be concluded within the specified time limit of two and a half hours. It becomes difficult if the discussion is continued for 7 to 8 hours and we....

(Interruptions)

SHRI GEORGE FERNANDES: Sit till 12 o'clock in the night... *(Interruptions)* Why not? I do not understand....

(Interruptions)

MR. SPEAKER: Please take your seat. I have no problem if you want to discuss the issue even upto 1 o'clock but other Members should also be there. But. *(Interruptions)*

MR. SPEAKER: Please listen to me, Reddaiah ji. One day I have said that we will discuss about zero-hour during the zero-hour itself. I think that discussion has begun today. I agree with what you have said that we can take up discussion under Rule 193 twice a week, but a time of only two and a half hours is allowed for such a discussion. In this way you can get 10-15 times more time for the subject but the discussion should be concluded within 2.30 hrs. But if the discussion is prolonged for 10 hours and does not end that day and goes on for further 8 days then it disturbs the other business of the Houses. So, either the discussion should end within two and a half hours or you can prolong it for as many hours as you like, but it should end on that day itself.

The rules regarding Calling Attention provide that the subject of the calling attention can be discussed during the discussion on the President's Address, discussion on the Budget and discussion on the Demands for Grants. The previous rules of procedure provide that the calling attention motion should not be taken up during the Budgeted Session. It is I who allow the Calling Attention and the Government has nothing to do in

this matter. If you insist I would allow your Calling Attention but there are so many rulings which prevent the discussion on the subjects which can be discussed during the discussion on the Budget. I would inform you in this regard in my chamber. The matter is being stretched.

(Interruptions)

MR. GEORGE FERNANDES: Kindly allow me to speak in this regard.

13.08 hrs

[MR. DEPUTY SPEAKER *in the Chair*]

I have stood to raise the only demand that we would like to get the matter investigated by C.B.I. Where a Scheduled Caste Anganwadi lady teacher of twenty years of age had been raped by three Government officers and one Advocate, who afterwards killed her by burning her alive. For the whole three weeks, this scandal was kept in the dark through bring the concerned people but when the whole scandal came to light, all the documents and records were replaced and new documents were prepared in connivance with the police personnel. Mr. Deputy Speaker, Sir, through you I would like to urge the Government to get this matter, in which a lady teacher named.

Samava of Kustogi Village in Raichur district of Karnataka was raped and killed, investigated by the C.B.I. Shri Bhaskar Rao who has brought this whole scandal into light is a correspondent of a newspaper in Raichur. The Minister of Parliamentary Affairs has just severely criticised the newspapers, but he should realise that this scandal was brought to light only through the newspapers. The State administration from Tehsildar to high officers of District Board are trying to hide out this heinous crime.

I would like to submit again that an enquiry by the C.B.I. should be ordered immediately so that the local police and other Government officers do not succeed in suppressing the truth.

[*English*]

SHRI V. DHANANJAYA KUMAR (Mangalore): Mr. Deputy Speaker, Sir, the whole country is celebrating the birth centenary of Baba Saheb Ambedkar. Our friends from the Treasury Benches, every now and then, claim that they are the protectors of the scheduled castes, the minorities and the backward classes.

I have been giving notice for the last three or four days about what has been referred to by senior Member here, Mr. George Fernandes. But I have not been given the opportunity to mention about that. It is such a shameful affairs that a pregnant Anganwadi worker - a dalit woman, by name Sharanavva - was gangraped by four persons who are very influential in the Government and in the public. A tehsildar, who is the magistrate of the taluq, an engineer of the Zilla Parishad and another respected person in that locality - a lawyer - repeatedly gangraped that scheduled caste woman. She was then admitted to the hospital and she died. The police have registered a case. The news from Bangalore reached Kushtagi. And the higherups in the Government made a way for all these influential people to escape. None of the culprits have been arrested so far. The Government is sitting quiet. This matter was raised in the Karnataka assembly also. The Government of Karnataka has given assurance.

What I want to know from the Central Government is: what steps are they going to take? Will a CBI inquiry be instituted?

AN HON. MEMBER : Arrest those fellows.

SHRI V. DHANANJAYA KUMAR : It is very well. I make a demand for a fair inquiry. Let the CBI inquiry be instituted and all the accused persons must be booked immediately. They must be arrested.

KUMARI MAMATA BANERJEE (Calcutta South) : Mr. Deputy Speaker, Sir, the atrocities on women are increasing day by day everywhere. So, the House should

have a full discussion on this subject. (*Interruptions*) I think, you will allow the discussion. (*Interruptions*)

SHRI K.P. REDDAIAH YADAV (Machilipatnam): We cannot explain such an incident. We want an inquiry. (*Interruptions*) Put them into jail and take deterrent action (*Interruptions*)

SHRI LAL. K. ADVANI : Mr. Deputy Speaker, Sir, Mamataji has suggested that this particular issue of atrocities on women be discussed as an issue by itself. The House would like to discuss it. But today two issues have arisen relating to women. One is this outrageous incident of Karnataka where people have gangraped one woman. The second is the one that was raised by Shri Ram Naik. Both these issues are such that only some Members raising it and the Government not responding is not a happy situation. Therefore, I would request the Ministers present here to assure the House on behalf of the Government that on both these issues, the plight of maid -servants in Kuwait and the issue of this woman gangraped in Karnataka, the Government would come forth with a statement. This is my request.

SHRI V. DHANANJAYA KUMAR : The concerned Minister is very well present. He can give an assurance.

[*Translation*]

SHRI RABI RAY (Kendrapara): Mr. Deputy Speaker Sir, the matter raised by Shri Advani and Shri George Fernandes is a blot on the culture of this country and is a very shameful incident. The deceased Anganwadi worker was a very sincere and honest worker. She was serving the people at grass root. It appears to me that she might be knowing something about the corruption and misdeeds committed by Officers and might have threatened them to disclose the things. It is also possible that she might belong to an ordinary family. If she belonged to a high or a middle class family, it would not have been possible for the officers to exploit her. I, Therefore, would like to say that it is

very shameful incident in which a sincere social worker engaged in the service of the poor, was mercilessly attacked and killed. Just now Mamataji as also raised the issue of a rocities on women. I would like to cite another such incident of Rajasthan where the poor woman fighting against the social evil of child marriage was subjected to rape and molestation. Such incidents are still taking place. These are very important issues.

I, therefore, would like to submit that these women are Government servants and it is the duty of the Government to protect them in every respect. Sir, you should direct the Government to make a statement in this regard and the accused should be arrested immediately. Government is not taking appropriate action. As Shri George Sahib is alleging the State Government is not taking necessary action in the matter, so the Central Government should make an enquiry through C.B.I. and the accused should immediately be arrested. As per demand made by Km. Mamata ji, a full fledged discussion should be held in the House, because it has become a regular phenomenon in the country.

(Interruptions)

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SH. K.V. THANGKABALU): He is going to speak on the same subject. You can speak after that
(Interruptions)

[*Translation*]

SHRI BUTA SINGH (Jalore): I rise to support the demand for a comprehensive discussion in the House on the atrocities committed on women in this country as proposed by Km. Mamata ji. This specific issue was raised by Shri George Sahib, Advaniji, the leader of opposition and several other members. Atrocities are being committed in Kuwait too. But I am specifically concerned with the atrocities committed on a Scheduled caste Anganwadi worker. The gang rape was not committed by ordinary persons but it was committed by the

Government servants and particularly by senior officers. I am least bothered about the party in power. Whichever Party be in power, if it is unable to prevent such crimes against the poor Scheduled caste women, it has no right to remain in power; it must go.

Sir, the facts and gravity of this case cannot be assessed by the statement to be made by the hon. Ministers. The Constitution has entrusted the special responsibility to the hon. President that wherever any such atrocities are committed on the people belonging to scheduled castes, and scheduled tribes, the President will direct the Government to present a comprehensive report of the incident in the Parliament and he will be responsible for the action to be taken against the culprits. I am unable to understand as to why the hon. Home Minister avoids the issue by saying that it is a state subject. I am sorry to state that he does not know even about the Constitution of his country. Constitution has put the responsibility for the safety of Scheduled Castes and Scheduled Tribes on the shoulders of the Government of India. Government officials have repaid the lady and as a result she was murdered. Who do not believe that the enquiry done by the State Government would be impartial, because some of the State Government officials themselves are involved in the case. I would like to request the Government that a CBI Enquiry should be ordered today itself and secondly the Minister of Home Affairs should make a statement in this regard in the House at 4 P.M. to day. After that an enquiry committee consisting of the hon. members of all the parties should go there.

SHRIMATI SUMITRA MAHAJAN (Indore): Mr. Deputy Speaker, Sir I would also like to submit a few things in this regard. Whatever has been stated by Shri Buta Singh is correct but something should be kept in mind that a woman is a woman and she is always either a mother or a sister. When any atrocity is committed against any woman, whether she belongs to scheduled caste, scheduled tribe, lower caste or higher caste she has to bear it.

Only there is one difference in these cases. When the woman belongs to Scheduled Castes or Scheduled Tribes, the case of atrocity is normally suppressed, because it is easier to suppress and particularly in that case where Government Servants or Government Officers are involved.

I would like to submit that an enquiry should immediately be made in regard to incidents of Karnataka and Rajasthan and the women should be given complete protection and the accused officers particularly in this case should immediately be arrested and punished. It should be taken much time.

I would also like to raise one more issue which was raised by our colleague Shri Ram Naik. It is a very important issue. The Government should give its reaction to the views expressed by some of the hon. members.

As it has been said that atrocities are committed on our women working in Kuwait. It has been said in this regard that we have friendly relations with Kuwait. I would like to know from the Government whether putting our motherhood at State, would it maintain friendly relations with any other country. In this regard I would like to have clarification from the Government and that the Government should make a statement whether we want to maintain relations with any other country by putting the honour of woman of this country?..(*Interruptions*)

SHRI MADAN LAL KHURANA (South Delhi) : Mr. Deputy Speaker, Sir, the Government should make a statement on this issue.. (*Interruptions*)

SHRI BUTA SINGH: Mr. Deputy Speaker, Sir, the Government should make a statement on this issue. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Shrimati Savitri Lakshmanan please. Madam, the subject is atrocities on ladies in Karnataka...

(*Interruptions*)

MR. DEPUTY SPEAKER: The Lady Member is on her legs. She wants to contribute something on this. Let us hear her.

PROF. SAVITHRI LAKSHMANAN (Mukundapuram): Sir, I would like to draw the attention of the House to the deliberate destruction of snake park...(*Interruptions*)

MR. DEPUTY SPEAKER: Now we are on onslaught on ladies in Karnataka. Do you want to say anything on that? Next, Shri Kumaramangalam will make a statement.

SHRI BUTA SINGH: We can have that later.

MR. DEPUTY SPEAKER: Would you like to say something on it?

PROF. SAVITHRI LAKSHMANAN : I do add my voice to their protest. I want to raise another important topic for which I have given notice already.

MR. DEPUTY SPEAKER: If it is some other issue, we can take it up afterwards.

PROF. SAVITHRI LAKSHMANAN: Will you give me a chance?

MR. DEPUTY SPEAKER: I will give you afterwards.

PROF. SAVITHRI LAKSHMANAN: Thank you Sir.

MR. DEPUTY SPEAKER: I thank the whole House is anxious to know as to what steps the Government is going to take on this.

SHRI BUTA SINGH: We want a factual statement on the Khushtagi incident.(*Interruptions*)

MR. DEPUTY SPEAKER: Most of the hon. Members have contributed their views and we have discussed it. Now the House is very anxious to know what the Government would say..

SHRI BUTA SINGH: No Sir, We first want a factual statement from the Government. (*interruptions*)

MR. DEPUTY SPEAKER: Let us here Kumari Mamta Banerjee. Lady Member should be given a chance to speak. you will also get a chance.

KUMARI MAMTA BANERJEE: A lady Member should be allowed to raise the issue concerning women. (*Interruptions*)

MR. DEPUTY SPEAKER: Can you not wait for two minutes? Have will not fall.

KUMARI MAMTA BANERJEE: Sir, we condemn whatever happened either in Karnataka or in Rajasthan. We condemn every such incident happening in any part of the country. I will condemn if any such incident happens in Karnataka. Similarly you should condemn if such incident happens in my State. Sir, I condemn the Aanhanvadi Mahila incident which happened in Karnataka. I would like to apprise the House of incidents which happened in my State of West Bengal.

In Manichak, Malda twelve women were raped. In District Birati in North 24 Parganas eight women were raped and five poor advasi women were raped in Raghunabhanj. I do not know the exact number of poor advasi women raped in Midnapore Unfortunately, Sir, when we raise this issue here in the House we do not get any response. That is why I categorically demand that this issue may be discussed elaborately here into his House and the Home Minister should come out with a comprehensive statement in this regard. The Government should protect the interest of women all over the country. Women and children should not suffer because of political reasons. Deputy Speaker, Sir, you should direct the Home Minister to look into the matter. It is being said that it is a State subject. *it is not a State subject. It seems that the Government is not prepared to give protection to women and children. I request you to have a full-fledged discussion on this.*

[*Translation*]

SHRI SURYA NARAYAN YADAV (Sahasra): Mr. Deputy Speaker, Sir, just now hon. George Saheb and Shri Advaniji have raised the happenings of Karnataka. Atrocities are committed frequently on women and people of weaker sections throughout the country. They are raped and fatal attack is made on them. The hon. members have raised this matter repeatedly in this august House. But the Government has not taken any concrete action so far.

Hon. Buta Singh Saheb has said that whenever this issue is raised, it is said that this is a state subject. But I would like to know from the Union Government whether it owes any responsibility for atrocities being committed on women in the country or not.

Therefore, I make a demand that a discussion be allowed on it in the House. Strict action should be taken against persons who have committed such heinous crimes or who usually commit such crimes. Excuses are not needed in such matter. (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Mr. Khanduri.

SHRI RAM NAIK : The hon Minister is ready to respond.

MR. DEPUTY-SPEAKER: The hon. Minister is ready to respond to your request by at the same time. there are some other hon. Members who also want to ventilate their grievances. Mr. Khanduri, are you going to speak on the same subject?

(*Interruptions*)

MR. DEPUTY SPEAKER: The general felling of the House is that, the House has already discussed this subject at great length. many hon. Members have ventilated their grievances. They have got the greatest sympathy for the womenfolk. Now, I request the hon. Minister to respond to this. After

that, we will take up two or three important subjects.

(Interruptions)

SHRI K.P. REDDIAH YADAV (Machilipatnam) : Sir, in Prakasam district of Andhra Pradesh, there is one malakadu Panchayat, in which there is a small hamlet called Chenchapalayam. The President.... and some 15-20 members had caught hold of one lady worker and tied her up to a tree and stripped off her clothes.

MR. DEPUTY-SPEAKER: The name of the individual will not go on record because he cannot defend the case.

SHRI K.P. REDDAIAH YADAV: The name of the victim is Mallaboyen Jayamma. She is an agricultural labourer. She was stripped off and beaten before her husband. Sir, the IAS and the IPS who are the privileged people of the country, these fellows, instead of arresting the Panchayat President ...

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): That should a not go on record.

MR. DEPUTY-SPEAKER: We will remove the derogatory word from the record.

SHRI K.P. REDDAIAH YADAV : They instead of arresting the Panchayat President, have arrested that lady and her husband. This is what is happening in rural India. This is a very important matter. I am not saying this Government or that Government. I am not making any allegation against the Congress Government. I want that strong action should be taken against these IAS and IPS officers. If necessary, CBI inquiry may be ordered.

SHRI A. CHARLES (Trivandrum): This

House is now unanimous in condemning what had happened, especially, the crime against women.

Two days back, hon. Mamta Banerjee had pointed but a very heinous crime committed against five tribal women and no response came from the Government.

So, I would plead that a detailed discussion under Rule 193 or some other Rule may be permitted in Respect of crimes committed against women in all the States so that this may not be an isolated discussion for a particular States. We want a general discussion on this matter.

Sir, I would only like to say that this uses of attacks and rape on women is an issue which has cut across all Party lines and I think all Groups in the House as well outside have been concerned about this. I would not say that it is fair to blame any one group or any one party or any one Government, we all condemn it whenever it happens irrespective of where it.

I would agree with the suggestions made that perhaps a time has come to have a full discussion on the entire issue of the status of women and the attacks on women in this country. We celebrate International Women's Day on the 8th of March. Then, we raise some issues for two days and then forget about them. I think, the issue needs to be given more attention. The National Commission for women is there. But unless the State Governments cooperate and do take necessary steps to implement the legislation, I feel, just raising it occasionally is not going to solve the problem. I would also welcome a full-fledged discussion in the House on this issue so that all the issues come up before the House.

[Translation]

SHRI LAL K. ADVANI: Mr. Deputy Speaker, Sir, my submission is that since atrocity has been committed on women a general discussion should be allowed on it, one with have any objection to it. It depends

upon the time allotted by the hon. Speaker and the Government. One of the matters raised today pertains to the gang rape of an anganwadi woman worker of Karnataka in which the affluent and the influential persons as well as Government officials are involved. In this regard we would like a statement from the Government. The second issue pertains to our Ministry of External Affairs. The Government should make a statement about the maltreatment being meted out to the maids in Kuwait. We have not objection if a discussion is held along with this statement but on the pretext of discussion, the Government should not avoid statements.

SHRI BUTA SINGH: I have a point of order. my point of order arises out of arises out of Articles 338 of the Constitution of India.

MR. DEPUTY SPEAKER: Advaniji has put two questions. Let us hear from the Government whether they have got any proposed regarding the incidents before us.

[Translation]

SHRI GEORGE FERNANDES: The discussions have been held for 45 minutes did not listen now you are asking him to make a statement *(Interruptions)*
[English]

SHRIMATI MARGARET ALVA: It is not a question of one State only; all the States have been mentioned by all the hon. members.....*(Interruptions)*....

MR. DEPUTY SPEAKER: This is how important issues lose their characters before us. There were two instances; one is pertaining to Kuwait and the other is pertaining to Karnataka.

(Interruptions)

SHRI A. CHARLES : There was a gang-rape on a tribal woman. *(Interruptions)*

MR. DEPUTY SPEAKER: These are two important issues.

(Interruptions)

SHRI A. CHARLES: No, no. There was a gang-rape also on a tribal women. *(Interruptions)*

MR. DEPUTY SPEAKER: These issues are based on the notices given by the hon. Members. When an opportunity was given, many hon. Members ventilated their grievances which had come to their notice. By and large, it has been felt that atrocities are being committed on women. So many of the hon. Members have expressed their views and have asked the Government to tell them that action the Government has taken and all that, which is needed for the purpose.

Now, there are two instances before us because they have been supported by the notices given by the hon. Members. I would like to know from the Government whether they are in a position to make any statement or anything of that sort pertaining to these two issues either today or tomorrow.

SHRI A. CHARELS: There was a notice.

KUMARI MAMATA BANERJEE : In this case, the Minister can investigate into the matter. They can ask the State Governments to send reports regarding these incidents.

SHRI MANORANJAN BHAKTA (Andaman & Nicobar Islands) : An enquiry can be conducted regarding this.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJANKUMARAMANGALAM: My hon. colleague, Shrimati Margaret Alva, while responding to the issues, did bring to the notice of this House that this is not a question of one state or one incident, but, actually, the issues of atrocities on women is too an important issue to be just not casually responded and it is not only reprehensible and condemnable.

A few days ago, if you would recollect, Mr. Deputy-Speaker, this was raised here. Today, once, again, Kumari Mamata Banerjee has raised an issue with regard to Bengal. She has mentioned some other issue for the purpose of bringing it to the notice of the House.

I hope you would agree with me and I am sure the House would also agree with me that it is impossible for me to give a factual response from the Government side off-hand today. I would like to assure the House that on these issues, as soon as we get information from the State, we will share it with the House.

SHRI V. DHANANJAYA KUMAR (Mangalore) : Why not the culprit be arrested?

MR. DEPUTY SPEAKER: The law will take its own course.

SHRI V. DHANANJAYA KUMAR: What prevents the Government from taking action? After all, they are government employees(Interruptions).....

SHRIMATI MARGARET ALVA: How can we reply just now what action should be taken? (Interruptions)

SHRI BUTA SINGH: My point of order arises out of Article 338 of the Constitution of India which provides protection to be given to the weaker sections of the SC & ST. And the President of India is duty bound to protect and also have the investigation made into the rights or the atrocities or whatever accesses are done to the people belonging to the SC&ST in the country. Earlier it was a special officer and now it is a national commission. Now I have raised, during my observations, a particular suggestion and I proposed to the House that let the Home Minister come with a factual statement on the General issues which hon. Shri Advani has raised about Kuwait. The Government can take time and bring the information. But what happened in Kushtagi and other places about which Kumari Mamta Banerjee and other

Members have made a mention? Since it is a recent happening and it has been reported in the press and the House is seized of it, especially when the Government, officials are involved in the gang rape and also subsequent death of that unfortunate lady worker of the State Government, the Government should come out with a statement on it.

Therefore, I have made a request to you and through you to the House that let there be specific information. The general sympathy expressed by our hon. Smt. Margaret Alva and Shri Rangarajan Kumaramangalam, hon. Ministers, is all right. The Government is serious. We know the Government is serious, we know they will take appropriate action on that. But I want in this House today that the incidents that they have been mentioned especially with regard to the Scheduled, castes and Scheduled Tribes, the Government must come with a factual statement-suo-motu. After that the CBI Enquiry should be made into Pushtagi, as the State Government officials are involved. Whenever the State Government officials are involved whether in West Bengal, Tripura or anywhere, generally it should be always followed by a CBI inquiry, because wherever local officials are involved we will not get a fair and impartial inquiry.

In this case, I request you to kindly direct the Government to bring a factual report to this House on Kushtagi and let us set up a Parliamentary Committee of all parties to go to that site and see for ourselves as to what is the truth.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (Garhwal): Mr. Deputy Speaker, Sir, through out, I would like to draw your attention to shortage of teachers in Uttranchal...

[English]

MR. DEPUTY SPEAKER: Mr. Khanduri, normally the Zero Hour is over by 1 O'clock, but somehow today it is already 1345 hrs....(Interruptions)

MR. DEPUTY SPEAKER: Please hear me. My request to you is kindly make it very short so that within ten minutes other hon. Members can also participate.

[*Translation*]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: Mr. Deputy Speaker, Sir, through you I would like to draw your attention to the acute shortage of teachers in Uttaranchal. The shortage of teachers in primary and degree colleges in Uttaranchal is more than 50 per cent. The number of these teachers is 150 whereas it should be 500. At the same time, there is an acute shortage of principles in schools and collages for the last 5-7 years. There are no teachers for teaching Physics, Chemistry and Biology for the last 3-4 years and this shortage is more then 50 per cent.

Therefore, I would like to request the Government to recruit teachers immediately to meet the shortage of teachers by filling up vacancies.

[*English*]

SHRI DATTATRAYA BANDARU (Secunderabad): Sir, I have given a notice.

MR. DEPUTY SPEAKER: I will call your name. Yes, Shri Taj Narain Singh.

[*Translation*]

SHRI TEJ NARAYAN SINGH: Mr. Deputy Speaker, Sir, the boundary dispute between Utter Pradesh and Bihar has been continuing for long. The lives of 10-20 people are lost a every year in Ballia, Buxar and Bhojpur districts. I have raised this issues in Lok Sabha many times but the Government of India has not paid any attention to it. How many people will be killed this year in the name of the people of Uttar Pradesh and Bihar is not known. The crops are standing. it appeared in newspapers that the police of Ballia has forcibly got the crop of the farmers of Bhojpur and Buxar harvested.

Mr. Deputy Speaker, Sir, once the

Trivedi Award was given. But the administration of Ballia does not accept it. The administration of Ballia forcible harvests the crops of farmers of Bhojpur and Buxar every year and that too at gun point. Therefore, I make a demand from the Government of India that the boundary dispute between the two states should be solved in accordance with the Trivedi Award. Even if the dispute is not solved, the Government of India should interfere in the matter so that the interests of the farmers residing there may be safeguarded.

[*English*]

MR. DEPUTY SPEAKER: Shri Yadav. Make it short. All of you will have your chance. Why are you so very anxious?

[*Translation*]

DR. S.P. YADAV: Mr. Deputy Speaker, Sir, 21 people wer~~e~~ killed in Hindu-Muslim riots occurred in my Lok Sabha Parliamentary constituency, Sambhal after the incident of 6 December. The Police inquired into the killings of 21 persons where reports had been registered in Sambhal Kotwali and Hasanpur Kotwali. People belonging to both the Communit~~e~~s are involved in the incident. The Police did not investigate the killing incident property. Of them seven dead bodies have not been recovered so far. We furnished their photographs to the D.M. and the S.S.P., Moradabad but the dead bodies have not been recovered, nor any compensation has been paid to their kith and kin. These people come from six States. I have written a letter the Home Minister by he has not sent any reply to my letter as yet. Through you, I would like to make a demand from the Minister of Home Affairs to issue orders to recover the dead bodies and get it inquired whether they have been killed or not.

[*English*]

MR. DEPUTY-SPEAKER: It is true tha the Zero Hour shall have to come to an end by one o'clock. But you are all very much agitated. I want to allow you all to ventilat your grievances.

SHRI ANANTRAC DESHMUKI (Washim): I am waiting for my opportunity to read the Rule 377 statement.

MR. DEPUTY-SPEAKER: My dear Sir, please hear me. You want that everybody shall have to make use of this Zero Hour; everybody wants to participate and at the same time you want the House to break for lunch at one o'clock. How is it possible? Hon. Speaker has made it very clear. Probably you were not present in the House at that time.

[*Translation*]

PROF. PREM DHUMAL (Hamirpur) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government to a very like to draw the attention of the Government to a very tragic incident. During the period of Holi festival a fair is organised for one week in Una District, Himachal Pradesh. Lakhs of people assemble there. This year, three or four lakh people assembled in the fair. When the people were going to take bath early in the morning on the day of Holi, there was stampede, resulting in death of 14 people. Eight women were killed on that very spot. No adequate arrangement of electricity was there nor proper control was exercised. The Governor has, however, visited that place as if he was enjoying picnic. He is not paying any attention to administration. I want to Central Government to direct him to pay attention to the problem and to make a compensation of Rs. one lakh each to the families of the deceased.

[*English*]

MR. DEPUTY SPEAKER: Shri Agnihotri. Please make it short. If you stay for two minutes, everybody can speak. Please have your seat. Atrocities are committed on women at the hands of men only, not otherwise. I will call your name.

[*Translation*]

SHRI RAJENDRA AGNIHOTRI (Jhansi): Mr. Deputy Speaker, Sir, fields of seven thousand farmers have been

damaged due to hail-storm and heavy rain in Lalitpur, Jhansi, Jalaun, Banda districts of Uttar Pradesh and Tikamgarh, Sagar districts etc. in Madhya Pradesh. Relief measures, that should have been started by Government, have not been started so far. It is feared that there may be starvation there. The people did not celebrate Holi festival there and a disease is also spreading. So, the Minister of Finance should make a statement to the effect that relief works would be initiated there so that the alarming situation can be tackled.

[*English*]

PROF. SAVITHRI LAKSHMANAN: Sir, from the very first day of this session I have been trying to raise one important issue and I was giving notices for almost all the days. It is something regarding the deliberate destruction of a snake-park at Parasini Khadd near Pappirsseri some 18 kilometers away from Kanpur in Kerala. This act was a result of ridiculous barbaric, brutal and political rivalry. The intense cruelty shown towards the dumb creatures derive derision. The destruction of a tail of a snake or an ear of a rabbit is insignificant, according to the ex-Chief Minister of Kerala. I could not put sympathies with this statement.

200 snakes of different varieties including two king cobras which are facing extinction were killed. Peacocks, vultures, eagles, painted storks and white storks were brutally killed.

May I request the Ministry of Environment and Forests, through you, Sir, to intervene in this matter and to extend financial assistance for the renovation of this unique snake park and ayurveda hospital?

These are the atrocities committed on the animals of Kerala. The atrocities on animals should also be considered as important as the atrocities on women.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi) : Mr. Deputy Speaker, Sir, with your

permission, I would like to draw the attention of the House towards a very serious issue. On 7th of December the temple of a minority community in Mewat area were burnt down. When they protested and made an appeal to the Panchayat that injustices is being done with them, the majority community started boycotting the minority community. We are afraid that this was done at the instance of two Ministers there. Illegal ration shops are being opened there and there is 2 version of sales tax.... (*Interruptions*)

I am giving notice for the last three days in this regard. One community in that region is socially boycotting the other community....(*Interruptions*) I would like to state in this regard that if the situation remains like this, communal disturbances may occur at any time in the region because some people there have the protection of Ministers and those particular people are indulged in such activities as can make the situation explosive at any time. So the Home Minister should intervene in the matter, otherwise the situation will become worse and it can take a serious turn...(*Interruptions*)

SHRI MOHD. ALI ASHRAF FATMI (Darbhanga): Mr. Deputy Speaker, Sir, I would like to ask Shri Rajesh Pilot what he has to say about he proposed B.J.P. rally in Madras scheduled for the next 21st, which may worsen the situation there.....(*Interruptions*)

[*English*]

13.53. hrs.

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of National Scheduled Castes and Scheduled Tribes Finance and Development Cooperation for 1991-92 etc.

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU): On behalf of Shri Sitaram Kesria I beg to lay on the Table:-

(1) A copy of each of the following papers (Hindi) and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.-

- (i) Review by the Government on the working of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation for the year 1991-92.
- (ii) Annual Report of the National Scheduled Castes and Scheduled Tribes Finance and Development Corporation for the year 1991-92 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. L.T. 3545/83]

13.53 1/2 hrs.

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS SIXTEENTH REPORT

[*Translation*]

SHRI SHYAM BIHARI MISRA (Prithaur): Mr. Deputy Speaker, Sir, I beg to present the Sixteenth Report (Hindi and English Version) of the Committee on Private members Bills and Resolutions.

13.4 5hrs.

ESTIMATES COMMITTEE Twenty-third Report

[*English*]

SHRI MANORANJAN BHAKTA (Andman & Nicobar Islands): Sir, I beg to